

MINUTES OF THE MEETING No. 19/08 HELD ON 22.8.2007
UNDER THE CHAIRMANSHIP OF Shri S.K. Prasad, Addl. DGFT.

- **The 19/08 meeting of Advance Licensing Committee was held on 22.8.2007 under the Chairmanship of Shri S.K. Prasad, Addl. DGFT.**

- The Committee first considered minutes of the ALC meeting No. 14/08 for confirmation and confirmed and adopted the same without any change.

Case No A-491 ALC No. 19/08 Dated 22.8.07	M/s. Indo Amines td. F.No. 01/83/50/ /AM08/DES-IV RLA No. 03/94/40/142/AM08 Lic.No. 0310433485 Dt. 22.6.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms. The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/36/2005/Ch.II dated 23.1.2006 and decided to approve this case on repeat basis as under:-

Item of Export

Coco Amine----- 1 kg.

Item of Import

1. Distilled Coco Fatty Acid----- 1.230 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-492	M/s. Galaxy Surfactants Ltd.
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ALC No.19/08 Dated 22.8.07	F.No.01/83/50/ /AM08/DES-IV RLA No. 03/94/40/1149/AM07 Lic.No. 0310425035 Dt. 29.3.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms. The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/94/2006/Ch.II dated 6.1.2007 decided to approve this case on repeat basis as under:-

Item of Export

C₁₂₋₁₈ Fatty Alcohol 7 moles Ethoxylates ----- 1 kg.

Item of Import

1. C₁₂₋₁₈ Fatty Alcohol -----0.392 kg.
2. Ethylene Oxide-----0.604 kg

Third item will be allowed as per packing policy.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-493 ALC No.19/08 Dated 22.8.07	M/s. Sakata Inx (India) Ltd. F.No.01/83/50/ 1440 /AM07/DES-IV RLA No. 05/24/40/272/AM07 Lic.No. 0510186699 Dt. 14.7.2006.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms. The Committee considered the case as per agenda and in the light of written comments of Deptt. of IPP forwarded vide their U.O. No. Nil dated 22.8.2007 and decided to approve this case as under:-

The description of following import item is amended to read as under:

Sl. No.	Description of import as in the application.	Description of import as proposed
2.	Pigment.....	Relevant Pigment
4.	Polymerized Resin GX-1400.....	Polymerized Resin GX-1400 (Modified Rosin 100%)
5.	Amide Wax ASA-R 200D.....	Amide Wax ASA-R 200 D(50% solution of Amide of C16 to C18 Aliphatic Dieneoic Acid dimmer polymer)
6.	Evaflex 40 W.....	Evaflex 40 W (Ethylene-Vinyl Acetate Copolymer)
7.	Solbin-A	Solbin-A (Vinyl Resin VC-VA co-polymer)

The quantity of import is allowed as applied for since wastage is within 5% for all the import items, based on material balance given by the firm on the basis of % Pigment and % Solid Resin specified in the application.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of ALC.

Case No A-494 ALC No.19/08 Dated 22.8.07	M/s. Grand Organics Pvt. Ltd.. F.No.01/83/50/ 1825/AM07/DES-IV RLA No. 17/24/40/84/AM07 Lic.No. 1710001580 Dt. 15.3.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.9.2007

Case No A-495	M/s. Grand Organics Pvt. Ltd..
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ALC No.19/08 Dated 22.8.07	F.No.01/83/50/ 1749/AM07/DES-IV RLA No. 17/24/40/82/AM07 Lic.No. 1710001566 Dt. 6.3.2007.
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The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.9.2007

Case No A-497 ALC No.19/08 Dated 22.8.07	M/s. Global Calcium Pvt. Ltd. F.No.01/83/50/ 1786/AM07/DES-IV RLA No. 7/24/40/700/AM07 Lic.No. 0710050524Dt. 12.3.2007.
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The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.9.2007

Case No A-496 ALC No.19/08 Dated 22.8.07	M/s. Indian Explosives Ltd. F.No.01/83/50//AM07/DES-IV RLA No. 02/24/40/ 308/AM07 Lic. No. 0210097871 Dt. 7.2.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 19.9.2007.

Case No A-498 ALC No.19/08 Dated 22.8.07	M/s. Gandhi Industrial Corporation Mumbai F.No.01/83/50/ 836 /AM07/DES-IV RLA No. 03/94/40/1454/AM07 Lic.No. 0310423776 Dt. 21.3.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o DC(SSl). Accordingly the case may be re-listed on 19.9.2007.

Case No A-499 ALC No.19/08 Dated 22.8.07	M/s. Bodal Chemicals Ltd. F.No.01/83/50/1824/AM07/DES-IV RLA No. 08/24/40/ 364/AM07 Lic. No. 0810063715Dt. 19.3.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and in the light of written comments forwarded by representative of D/o C&PC (Ch. Div) vide their U.O.No.14010/99/2004-Ch. II dated 17.8.2007 decided to approve the case as under:

Item of Export

Acid Black 234-----1 kg.
(Dye content 98%)

Item of Import

1. Aniline Oil -----0.250 kg.
2. Naphthalene -----0.420 kg.
3. Sodium Nitrate -----0.250 kg.

4. Meta Phenylenediamine -----0.126 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-500 ALC No.19/08 Dated 22.8.07	M/s. Ajanta Offset & Packaging Ltd. F.No.01/83/50/523/AM08/DES-IV RLA No. 05/24/40/ 133/AM08 Lic. No. 0510204900 Dt. 14.6.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to approve the case as per SION a 1569.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-501 ALC No.19/08 Dated 22.8.07	M/s. Integrated Fire Protection Pvt. Ltd. F.No.01/83/50//AM08/DES-IV RLA No. 02/24/40/ 322/AM07 Lic. No. 0210098202 Dt. 15.2.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 19.9.2007.

Case No A-502	M/s. Covellent Laboratories Pvt. Ltd.
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ALC No.19/08 Dated 22.8.07	F.No.01/83/50//AM07/DES-IV RLA No. 09/21/40/ 69/AM07 Lic. No. 0910029423 Dt. 22.2.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to transfer the case to NC-IV as the item is a drug intermediate.

Case No A-503 ALC No.19/08 Dated 22.8.07	M/s. Century Textile & Industries F.No.01/83/50//AM07/DES-IV RLA No. 02/24/40/ 326/AM07 Lic. No. 0210098741Dt. 2.3.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 19.9.2007.

Case No A-504 ALC No.19/08 Dated 22.8.07	M/s. Panama Petrochem Ltd. F.No.01/83/50/ /AM08/DES-IV RLA No. 03/94/40/1444/AM07 Lic.No. 0310425605 Dt. 4.4.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PNG.Div.). The committee also decided to refer this case to PNG. Accordingly the case may be re-listed on 19.9.2007.

Case No A-505 ALC No.19/08 Dated 22.8.07	M/s. Glasstech Industries (I) Pvt. Ltd. F.No.01/83/50/ /AM08/DES-IV RLA No. 03/94/40/1494/AM07 Lic.No. 0310425366 Dt. 2.4.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of following information from the firm, as per the written comments dt. 22.8.2007 from Deptt. of IPP .

1. Justification of 25% wastage in Glass.
2. Specification of silicon & Butyl and their end use.
3. Last one year production & consumption Raw Material duly certified by Central Excise.

Accordingly the case may be re-listed on 19.9.2007.

Case No A-506 ALC No.19/08 Dated 22.8.07	M/s. Deltafinechem Pvt. Ltd. F.No.01/83/50/ /AM08/DES-IV RLA No. 03/94/40/1171/AM07 Lic.No. 0310420444 Dt. 21.2.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/89/2002/Ch.II dated 8.6.2006 and decided to approve this case on repeat basis as under:-

Item of Export

Ethyl Triphenyl Phosphonium Bromide----- 1 kg.

Item of Import

1. Triphenyl Phosphine----- 0.780 kg.
2. Ethyl Bromide-----0.363 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-507	M/s. Best Value chem Pvt. Ltd.
ALC No.19/08	F.No.01/83/50/ /AM08/DES-IV
Dated 22.8.07	RLA No. 34/24/40/1246/AM07
	Lic.No. 3410018035 Dt. 6.2.2007.

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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/112/2005/Ch.II dated 26.6.2007 and decided to approve this case under:-

Item of Export

Verdyl Acetate----- 1 kg.

Item of Import

1. Dicyclopentadiene----- 0.800 kg.
2. Acetic Acid-----0.112 kg.

The role of Boron trifluoride Etherate is not clear and so not recommended.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-508 ALC No.19/08 Dated 22.8.07	M/s. Amtex Dye chem Inds. F.No.01/83/50/ /AM08/DES-IV RLA No. 8/24/40/12/AM08 Lic.No. 0810064528 Dt. 30.4.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms. The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/60/2004/Ch.II dated 19.9.2005 and decided to approve this case on repeat basis as under:-

Item of Export

Reactive Blue R -----1 kg.
(special)
(C.I.No. Reactive 19)
(Dye content 52%)

Item of Import

Reactive Blue R (crude) -----0.7224 kg.
(Reactive Blue 19))
(Dye content 72%)

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-509 ALC No.19/08 Dated 22.8.07	M/s. Covalant Lab. Pvt. Ltd. F.No.01/83/50/ /AM08/DES-IV RLA No. 9/21/40/472/AM07 Lic.No. 0910029372 Dt. 21.2.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms

The Committee considered the case as per agenda and decided to transfer the case to NC-IV as the item is a drug intermediate.

Case No A-510 ALC No.19/08 Dated 22.8.07	M/s. Artek Surfin chemical Ltd. F.No.01/83/50/ /AM08/DES-IV RLA No. 03/94/40/23/AM08 Lic.No. 0310426740 Dt. 13.4.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.9.2007

Case No A-511 ALC No.19/08 Dated 22.8.07	M/s. Artek surfin chemical Ltd. F.No.01/83/50/ /AM08/DES-IV RLA No. 03/94/40/1172/AM07 Lic.No. 0310420164 Dt. 20.2.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.9.2007

Case No A-512 ALC No.19/08 Dated 22.8.07	M/s. Akzo Nobel Chemicals (I) Ltd. F.No.01/83/50/ /AM08/DES-IV RLA No. 31/24/40/40/AM07 Lic.No. 3110028230 Dt. 21.2.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms
The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the earlier deficiency letter dt. 28.11.2005 issued by the Deptt. of C&PC (Ch.. Div.)

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-513 ALC No.19/08 Dated 22.8.07	M/s. Artek surf chemical Ltd. F.No.01/83/50/ /AM08/DES-IV RLA No. 03/94/40/1237/AM07 Lic.No. 0310425278 Dt. 30.3.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.9.2007

Case No A-514 ALC No.19/08 Dated 22.8.07	M/s. Anthea Aromatics Pvt. Ltd. F.No.01/83/50/ /AM08/DES-IV RLA No. 03/94/40/238/AM07 Lic.No. 0310419385 Dt. 13.2.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.9.2007

Case No A-515	M/s. Aero Exports
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ALC No.19/08 Dated 22.8.07	F.No.01/83/50/ /AM08/DES-IV RLA No. 05/24/40/100/AM08 Lic.No. 051023353 Dt. 7.5.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms. The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to approve the case as applied with 5% wastage. Items of import should be of relevant GSM as used in export product.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No A-516 ALC No.19/08 Dated 22.8.07	M/s. Chemtech Intermediates Pvt. Ltd. F.No.01/83/50/ /AM08/DES-IV RLA No. 34/24/40/243/AM07 Lic.No. 3410018439 Dt. 30.3.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms
The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/7/2007/Ch.II dated 19.2.2007 and decided to approve this case on repeat basis as under:-

Item of Export

Potassium Phenyl Acetate 64%----- 1 kg.

Item of Import

1. Benzyl cyanide----- 0.452 kg.
2. Potassium Hydroxide-----0.210 kg.

3. Sulfuric Acid-----0.049 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-517 ALC No.19/08 Dated 22.8.07	M/s. Achmechem Ltd. F.No.01/83/50/ /AM08/DES-IV RLA No. 34/24/40/279/AM07 Lic.No. 3410018247 Dt. 6.3.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.9.2007

Case No A-518 ALC No.19/08 Dated 22.8.07	M/s. Nichiplast India Pvt. Ltd. F.No.01/83/50/ /AM08/DES-IV RLA No. 05/24/40/876/AM08 Lic.No. 0510200569 Dt. 7.3.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 19.9.2007.

Case No A-519 ALC No.19/08 Dated 22.8.07	M/s. Ishita Drugs & Industries Ltd. F.No.01/83/50/ /AM08/DES-IV RLA No. 08/24/40/370/AM07 Lic.No. 0810064159 Dt. 10.4.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 19.9.2007.

Case No A-520 ALC No.19/08 Dated 22.8.07	M/s. Apurva Buildcare Technology Pvt. Ltd. F.No.01/83/50/ /AM08/DES-IV RLA No. 03/94/40/1412/AM07 Lic.No. 310428781 Dt. 8.5.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PC. Division stated that the information had been called for from the firm vide letter dated 13.8.07 and that reply is awaited. The Committee accordingly deferred the case for four weeks. Accordingly the case may be re-listed on 19.9.2007.

Case No A-521 ALC No.19/08 Dated 22.8.07	M/s. FMI Ltd. F.No.01/83/162/ 34/AM08/DES-IV RLA No. 30/24/40/66/AM07 Lic.No. 3010051360 Dt. 27.3.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to transfer the case DES-VIII.

Case No A-522 ALC No.19/08 Dated 22.8.07	M/s. Arcata Trade Links Pvt. Ltd. F.No.01/83/162/ 5/AM08/DES-IV RLA No. 8/21/40/83/AM05
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and after detailed discussion decided to recommend the case to PRC since 100% export obligation has been completed.

Case No A-523 ALC No.19/08 Dated 22.8.07	M/s. Minal Intermediates F.No.01/83/162/ 180/AM08/DES-IV RLA No. 8/24/40/56/AM07 Lic.No. 0810056578 Dt. 22.5.2006.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/7/2007/Ch.II dated 10.4.2007 and decided to approve this case under:-

Item of Export

1-Phenyl 3-Carbethoxy 5- Pyrazolone----- 1 kg.

Item of Import

1. Aniline Oil----- 0.673 kg.
2. Sodium Nitrite-----0.548 kg.
3. Sodium Metal-----0.186 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-524	M/s. Cornonet Products Pvt.Ltd.
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ALC No.19/08 Dated 22.8.07	F.No.01/83/162/ 196/AM08/DES-IV RLA No. 34/24/40/266/AM06 Lic.No. 3410015497 Dt. 22.12.2006.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to transfer the case DES-VIII.

Case No A-525 ALC No.19/08 Dated 22.8.07	M/s. Dispo Dye Chem Ltd. F.No.01/83/50/ 1612/AM07/DES-IV RLA No. 8/24/40/274/AM07 Lic.No. 0810061968 Dt. 26.12.2006.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter dt. 19.3.2007 issued by the Deptt. of C&PC (Ch.. Div.)

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-526 ALC No.19/08 Dated 22.8.07	M/s. Artek Surfin chemical Ltd. F.No.01/83/50/ 602/AM07/DES-IV RLA No. 03/94/40/384/AM07 Lic.No. 0310390807 Dt. 24.7.2006.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.9.2007

Case No A-527 ALC No.19/08 Dated 22.8.07	M/s. Dispo Dye Chem Ltd. F.No.01/83/50/ 610/AM07/DES-IV RLA No. 8/24/40/273/AM07 Lic.No. 0810061967 Dt. 26.12.2006.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms. The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter dt. 19.3.2007 issued by the Deptt. of C&PC (Ch.. Div.)

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-528 ALC No.19/08 Dated 22.8.07	M/s. Dispo Dye Chem Ltd. F.No.01/83/50/ 608/AM07/DES-IV RLA No. 8/24/40/289/AM07 Lic.No. 0810062124 Dt. 3.1.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms. The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter dt. 19.3.2007 issued by the Deptt. of C&PC (Ch.. Div.)

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-529 ALC No.19/08 Dated 22.8.07	M/s. Dispo Dye Chem Ltd. F.No.01/83/50/ 1611/AM07/DES-IV RLA No. 8/24/40/271/AM07 Lic.No. 0810061995 Dt. 28.12.2006.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms. The Committee considered the case as per agenda and decided to close the case as the firm did not reply the deficiency letter dt.

19.3.2007 issued by the Deptt. of C&PC (Ch. Div.)

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-530 ALC No.19/08 Dated 22.8.07	M/s. Amtex Dye chem Inds. F.No.01/87/50/928 /AM08/DES-IV RLA No. 8/24/40/311/AM07 Lic.No. 0810062600 Dt. 24.1.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 19.9.2007.

Case No A-531 ALC No.19/08 Dated 22.8.07	M/s. Amtex Dye chem Inds. F.No.01/87/50/920 /AM08/DES-IV RLA No. 8/24/40/223/AM07 Lic.No. 0810060948 Dt. 13.11.2006.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/60/2004/Ch.II dated 16.4.2007 and decided to approve this case as under:-

Item of Export

Reactive Blue BB -----1 kg.
(Reactive Bule 220)

Item of Import

- 1 Ortho Anisidine ----- 0.523 kg.
- 2 Toluene ----- 0.588 kg.
- 3 Sodium Nitrite -----0.096 kg.
- 4 Copper Sulphate-----0.336 kg.
Penta Hydrate

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-532 ALC No.19/08 Dated 22.8.07	M/s. Ajanta Offset & Packaging Ltd. F.No.01/83/50/521/AM08/DES-IV RLA No. 05/24/40/ 134/AM08 Lic. No. 0510204896 Dt. 14.6.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to approve the case as per SION a 1569.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-533 ALC No.19/08 Dated 22.8.07	M/s. Artek surfen chemical Ltd. F.No.01/83/50/ 791/AM08/DES-IV RLA No. 03/94/40/1480/AM08 Lic.No. 0310427569 Dt. 23.4.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.9.2007

Case No A-534 ALC No.19/08 Dated 22.8.07	M/s. High Polymers Lab. Ltd. F.No.01/83/50/793/AM08/DES-IV RLA No. 05/24/40/ 982/AM08 Lic. No. 05102001711 Dt. 28.3.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/59/2005/Ch.II dated 23.10.2006 and decided to approve this case on repeat basis as under:-

Item of Export

Azodicarbonamide----- 1 kg.
(Blowing agent) Purity
minium 99.5% particle size 4.5-5.5%
micron

Item of Import

1. Azobisornamide crude -----1.05 kg.
purity maximum 97%
Particle size : 13-15 micron

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-535 ALC No.19/08 Dated 22.8.07	M/s. High Polymers Lab. Ltd. F.No.01/83/50/792/AM08/DES-IV RLA No. 05/24/40/ 48/AM08 Lic. No. 0510202768 Dt. 20.4.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms. The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/59/2005/Ch.II dated 17.8.2007 and decided to approve this case as under:-

Item of Export

KINOX B 14 mixture of 1 part Octadecyl----- 1 kg
3-(3',5'-di-tert-butyl-4 hydroxyphenyl)
propionate (KINOX 76) and 4 parts tris
(2,4-Di-tert-butyl-phenol Phosphite (KINOX 68)

Item of Import

1. 2,6 ditertiary butyl Phenol -----0.0992 kg.
2. Methyl Acrylate-----0.0454 kg.
3. Stearyl Alcohol-----0.1050 kg.
4. Methanol-----0.1458 kg.
5. Di-butyl tin oxide-----0.0004 kg.
6. 2,4-DI Tert Butyl Phenol-----0.9566 kg.
7. Phosphorus Trichloride-----0.2128 kg.
8. Dibutyl Amine-----0.0296 kg.
9. Iso Propyl Alcohol-----0.2144 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-536 ALC No.19/08 Dated 22.8.07	M/s. Mohini Organics Pvt. Ltd. F.No.01/83/50/ 1892/AM07/DES-IV RLA No. 03/95/40/1536/AM07 Lic.No. 0310424675 Dt. 28.3.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.9.2007

Case No A-537 ALC No.19/08 Dated 22.8.07	M/s. Aries Dye Chem Industries F.No.01/83/50/225/AM08/DES-IV RLA No. 08/24/40/ 17/AM08 Lic. No. 0810064529 Dt. 30.4.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments forwarded by representative of D/o C&PC (Ch. Div) vide their U.O.No.14010/188/2003-Ch. III dated 6.2.2006 and decided to approve the case on repeat basis as under:

Item of Export

Reactive Black ANN----- 1 kg.
(Reactive Black WNN)

Item of Import

1. H- Acid ----- 0.228 kg.

2. Aniline Oil----- 0.348 kg.
3. J Acid----- 0.030 kg.
4. Meta Phenylene diamine----- 0.070 kg.
4-Sulphonic Acid
5. Sodium Nitrite -----0.150 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-538 ALC No.19/08 Dated 22.8.07	M/s. Aries Dye Chem Industries F.No.01/83/50//AM08/DES-IV RLA No. 08/24/40/ 340/AM07 Lic. No. 0810063164 Dt. 23.2.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments forwarded by representative of D/o C&PC (Ch. Div) vide their U.O.No.14010/188/2003-Ch. III dated 6.2.2006 and decided to approve the case on repeat basis as under:

Item of Export

Reactive Black ANN----- 1 kg.
(Reactive Black WNN)

Item of Import

1. H- Acid ----- 0.228 kg.
2. Aniline Oil----- 0.348 kg.
3. J Acid----- 0.030 kg.
4. Meta Phenylene diamine----- 0.070 kg.

4-Sulphonic Acid

5. Sodium Nitrite -----0.150 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-539 ALC No.19/08 Dated 22.8.07	M/s. Aries Dye Chem Industries F.No.01/83/50//AM08/DES-IV RLA No. 08/24/40/ 302/AM07 Lic. No. 0810063185 Dt. 23.2.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Dept. of C&PC (Chem. Div.) forwarded vide their U.O. No. 14010/188/2003-Ch.-II dated 3.7.2007 decided to approve this case on repeat basis as under:-

Item of Export

Acid Brown 434..... 1 kg.

Item of import

1. Resorcinol -----0.178 kg.
2. Sodium Picramat-----0.350 kg.
3. 1:6 Cleeves Acid-----0.353 kg.
4. Sodium Nitrite-----0.225 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-540 ALC No.19/08 Dated 22.8.07	M/s. Cookson India Ltd. F.No.01/83/50//AM08/DES-IV RLA No. 04/24/40/ 423/AM07
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to transfer the case to NC (Eng. Div.)

Case No A-541 ALC No.19/08 Dated 22.8.07	M/s. Base Metal Chlorinations (P) Ltd. F.No.01/83/50//AM08/DES-IV RLA No. 34/24/40/ 254/AM07 Lic. No. 3410018076. 12.2.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Dept. of C&PC (Chem. Div.) forwarded vide their U.O. No. 14010/147/2004-Ch.-II dated 28.10.2004 decided to approve this case on repeat basis as under:-

Item of Export

Calcium Butyrate----- 1 kg.

Item of import

Butyric Acid -----0.788 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-542 ALC No.19/08 Dated 22.8.07	M/s. Best Value chem Pvt. Ltd. F.No.01/83/50/ /AM08/DES-IV RLA No. 34/24/40/247/AM07
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/112/2005/Ch.II dated 26.6.2007 and decided to approve this case under:-

Item of Export

Verdyl Acetate----- 1 kg.

Item of Import

1. Dicyclopentadiene----- 0.800 kg.
2. Acetic Acid-----0.112 kg.

The role of Boron trifluoride Etherate is not clear and so not recommended.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-543 ALC No.19/08 Dated 22.8.07	M/s. Pidilite Industries . F.No.01/83/50//AM07/DES-IV RLA No. 03/95/40/868/AM07 Lic. No. 0310414317 Dt. 3.1 2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC Division) forwarded vide their U.O. No. 46011/65/2005-PC.II dated 10.2.2006 and decided to approve this case on repeat basis as under:-

Item of Export

Acrylic Copolymer in powder form (Kondicryl PRL 166)----- 1kg.

Item of Import

Methyl Methacrylate-----0.4892 kg.

N.Butyl Methacrylate----0.4892 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No A-544 ALC No.19/08 Dated 22.8.07	M/s. Expanded Incorporation F.No.01/83/50//AM07/DES-IV RLA No. 03/95/40/1466/AM07 Lic. No. 0310424066 Dt. 22.3 2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC Division) forwarded vide their U.O. No. 46011/77/2007-PC.II dated 24.7.2007 and decided to approve this case as under:-

Item of Export

Blended Polyol----- 1 kg.
(Ecopuf X 642 b)

Item of Import

1. Phthalic Anhydride-----0.0770 kg.
2. Diethylene Glycol-----0.1089 kg.
3. Propylene Oxide-----0.4405 kg.
4. 1,1 Dichloro fluoro Ethan (HDFC 141 b)-----0.2550 kg.
5. Pentamethyldiethylenetramine-----0.0007 kg.
6. Dimethylcyclohexylamine-----0.0074 kg
7. Silicone Surfactant-----0.0088 kg.
8. Catalyst (TMR-2)-----0.0022 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-545 ALC No.19/08 Dated 22.8.07	M/s. Global Calcium Pvt. Ltd. F.No.01/83/50/ /AM08/DES-IV RLA No. 07/24/40/52/AM07 Lic.No. 0710051438 Dt. 26.4.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/30/2004/Ch.II dated 9.8.2007 and decided to approve this case as under:-

Item of Export

Calcium Lactate Gluconate----- 1kg.

Item of Import

1. Calcium Lactate -----0.430 kg.
2. Dextrose Monohydrate-----0.600 kg.

Item of Export

Calcium Gluconate----- 1kg.

Item of Import

Dextrose Monohydrate-----1.017 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-546 ALC No.19/08 Dated 22.8.07	M/s. Stalwart Creations F.No.01/83/50/ /AM08/DES-IV RLA No. 05/24/40/132/AM07 Lic.No. 0510203784 Dt. 17.5.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to transfer the case to DES-VI.

Case No A-547 ALC No.19/08 Dated 22.8.07	M/s. Organon (India) Ltd. F.No.01/83/50/ /AM08/DES-IV RLA No. 02/24/40/25/AM08 Lic.No. 0210100542 Dt. 4.5.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.9.2007

Case No A-548 ALC No.19/08 Dated 22.8.07	M/s. ITCO Industries Pvt. Ltd. F.No.01/83/50/ /AM08/DES-IV RLA No. 07/24/40/88/AM07 Lic.No. 0710051572 Dt. 9.5.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC Division) forwarded vide their U.O. No. 46011/218/2004-PC.II dated 17.8.2007 and decided to approve this case as under:-

Item of Export

Tube filling compound (Grade ITCOGEL T 250)----- 1kg.

Item of Import

1. Base Oil ----- 0.8870 kg.
2. Thermoplastic Elastomer ----- 0.1010 kg.
3. Antioxidant -----0.0100 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-549 ALC No.19/08 Dated 22.8.07	M/s. ITCO Industries Pvt. Ltd. F.No.01/83/50/ /AM08/DES-IV RLA No. 07/24/40/83/AM08 Lic.No. 0710051573 Dt. 9.5.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC Division) forwarded vide their U.O. No. 46011/218/2004-PC.II dated 17.8.2007 and decided to approve this case as under:-

Item of Export

Tube filling compound (Grade ITCOGEL T 250)----- 1kg.

Item of Import

- 1. Base Oil ----- 0.8870 kg.
- 2. Thermoplastic Elastomer ----- 0.1010 kg.
- 3. Antioxidant -----0.0100 kg.

Item of Export

Tube filling compound (Grade ITCOGEL T 210)----- 1kg.

Item of Import

- 1. Polyalphaolefin-----0.0500 kg
- 2. Base Oil ----- 0.8350 kg.
- 3. Thermoplastic Elastomer ----- 0.1000 kg.
- 4. Antioxidant -----0.0100 kg.

Item of Export

Tube filling compound (Grade ITCOGEL T 200)----- 1kg.

Item of Import

- 1. Polyalphaolefin-----0.5000 kg
- 2. Base Oil ----- 0.3825 kg.

3. Thermoplastic Elastomer ----- 0.1025kg.
4. Antioxidant -----0.0100 kg.

Item of Export

Tube filling compound (Grade ITCOGEL C 40000)----- 1kg.

Item of Import

1. Base Oil -----0.9200 kg
2. Hydrocarbon Rubber ----- 0.0250 kg.
3. Fumed Silica ----- 0.0500.
4. Antioxidant -----0.0050 kg.

Tube filling compound (Grade ITCOGEL C 450)----- 1kg.

Item of Import

1. Base Oil ----- 0.8800 kg.
2. Thermoplastic Elastomer ----- 0.1120 kg.
3. Antioxidant -----0.0060 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-550 ALC No.19/08 Dated 22.8.07	M/s. JOCIL Ltd. F.No.01/83/50//AM07/DES-IV RLA No. 09/21/40/297/AM07 Lic. No.0910028961 Dt.10.1.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms for the

Export Product “ yellow soap ”.

The Committee considered the case as per agenda and decided to issued D/L as decided in last NC. Accordingly the case may be re-listed on 19.9.2007

Case No A-551 ALC No.19/08 Dated 22.8.07	M/s. Hindustan Plantinum Pvt. Ltd.. F.No.01/83/50//AM08/DES-IV RLA No. 03/94/40/1017/AM07 Lic. No. 0310422386 Dt. 8.3.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.9.2007

Case No A-552 ALC No.19/08 Dated 22.8.07	M/s. Campher & Allied Products Ltd.. F.No.01/83/50//AM08/DES-IV RLA No. 03/94/40/1225/AM07 Lic. No. 0310419338 Dt. 12.2.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/9/2005/Ch.II dated 22.5.2005 decided to approve this case on repeat basis as under:-

Item of Export

Astrolide in diethyl phthalate/Isopropyl Myristate/Benzyl Benzoate Main Total Astrolide content: 62.5% minimum-----1kg

Item of Import

1. Alpha Methyl Styrene-----0.500kg
 2. Isoamylene-----0.380kg
 3. Propylene Oxide-----0.280kg
 4. Para Formaldehyde-----0.088kg
 5. Diethyl phthalate-----0.350kg
- Isopropyl myristate/
Benzyl Benzoate

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-553 ALC No.19/08 Dated 22.8.07	M/s. Campher & Allied Products Ltd. F.No.01/83/50//AM08/DES-IV RLA No. 03/94/40/1436/AM07 Lic. No. 0310426198 Dt. 10.4.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/9/2005/Ch.II dated 22.5.2005 decided to approve this case on repeat basis as under:-

Item of Export

Astrolide in diethyl phthalate/Isopropyl Myristate/Benzyl Benzoate Main Total Astrolide content: 62.5% minimum-----1kg

Item of Import

1. Alpha Methyl Styrene-----0.500kg
2. Isoamylene-----0.380kg

3. Propylene Oxide-----0.280kg
 4. Para Formaldehyde-----0.088kg
 5. Diethyl phthalate-----0.350kg
- Isopropyl myristate/
Benzyl Benzoate

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-554 ALC No.19/08 Dated 22.8.07	M/s. Delta Finechem Pvt. Ltd. F.No.01/83/50//AM08/DES-IV RLA No. 03/94/40/268/AM07 Lic. No. 0310420440 Dt. 21.2.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/89/2002/Ch.II dated 8.6.2006 and decided to approve this case on repeat basis as under:-

Item of Export

Ethyl Triphenyl Phosphonium Bromide----- 1 kg.

Item of Import

1. Triphenyl Phosphine----- 0.780 kg.
2. Ethyl Bromide-----0.363 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-555 ALC No.19/08 Dated 22.8.07	M/s. Artek Surfin chemical Ltd. F.No.01/83/50/ /AM08/DES-IV RLA No. 03/94/40/1380/AM08 Lic.No. 0310425277 Dt. 30.3.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.9.2007

Case No A-556 ALC No.19/08 Dated 22.8.07	M/s. Gujarat Boron Derivatives Pvt. Ltd. F.No.01/83/50/ /AM08/DES-IV RLA No. 34/24/40/297/AM07 Lic.No. 3410018451 Dt. 30.3.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms .
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.9.2007

Case No A-557 ALC No.19/08 Dated 22.8.07	M/s. Anus Labs Ltd. F.No.01/83/50/ /AM08/DES-IV RLA No. 9/24/40/414/AM07 Lic.No. 091002909 Dt. 12.1.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.9.2007

Case No A-558 ALC No.19/08 Dated 22.8.07	M/s. ITC Ltd. F.No.01/83/50/ /AM08/DES-IV RLA No. 9/21/40/453/AM07 Lic.No. 0910029316 Dt. 13.2.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms

- The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of following information from the firm, as per the written comments dt. 22.8.2007 from Deptt. of IPP .

1. Type of latex and its % DRC.
2. Specification of Starch.

Accordingly the case may be re-listed on 19.9.2007.

Case No A-559 ALC No.19/08 Dated 22.8.07	M/s. Hindustan Plantinum Pvt. Ltd.. F.No.01/83/50//AM08/DES-IV RLA No. 03/94/40/70/AM08 Lic. No. 0310430579 Dt. 24.5.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

- The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.9.2007

Case No A-560 ALC No.19/08 Dated 22.8.07	M/s. Alchymars ICM SM Pvt. Ltd. F.No.01/83/50//AM08/DES-IV RLA No. 04/24/40/463/AM07 Lic. No. 0410088158 Dt. 8.3.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to transfer the case to NC-IV as the item is a drug intermediate.

Case No A-561 ALC No.19/08 Dated 22.8.07	M/s. Dujodwala Products Ltd. F.No.01/83/50//AM08/DES-IV RLA No. 03/94/40/1314/AM07 Lic. No. 0310420852 Dt. 23.2.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.15022/9/99/Ch.II dated 17.10.2006 and decided to approve this case on repeat basis as under:-

Item of Export

Pin Oil 85%-----1 kg.

Item of Import

1 Alpha Pinene-----1.05 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-562 ALC No.19/08 Dated 22.8.07	M/s. BergerBecker Coating Pvt. Ltd. F.No.01/83/50//AM08/DES-IV RLA No. 17/24/40/77/AM07 Lic. No. 1710001581 Dt. 15.3.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

- The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 22.8.2007 offered by him the Committee decided to approve the case as applied for.

- RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-563 ALC No.19/08 Dated 22.8.07	M/s. BergerBecker Coating Pvt. Ltd. F.No.01/83/50//AM08/DES-IV RLA No. 17/24/40/79/AM07 Lic. No. 1710001596 Dt. 23.3.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 22.8.2007 offered by him the Committee decided to approve the case as applied for.

- RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-564 ALC No.19/08 Dated 22.8.07	M/s. ITCO Industries Pvt. Ltd. F.No.01/83/50/ /AM08/DES-IV RLA No. 07/24/40/866/AM07 Lic.No. 0710050894 Dt. 27.3.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC Division) forwarded vide their U.O. No. 46011/218/2004-PC.II dated 31.7.2007 and decided to approve this case as under:-

Item of Export

Tube filling compound Thixotropic Jelly (Grade ITCOGEL T 250)----- 1kg.

Item of Import

1. Base Oil ----- 0.9050 kg.
2. Thermoplastic Elastomer ----- 0.0825 kg.
3. Antioxidant -----0.0100 kg.

Item of Export

Tube filling compound (Thixotropic Jelly,Grade ITCOGEL LF 21)----- 1kg.

Item of Import

1. Base Oil ----- 0.6850 kg.
2. Thermoplastic Elastomer ----- 0.0750 kg.
3. Antioxidant -----0.0100 kg.
4. Polyalphaolefin-----0.2000 kg.
5. Microspheres-----0.0300 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-565 ALC No.19/08 Dated 22.8.07	M/s. Itco Industries Pvt. Ltd. F.No.01/83/50/ /AM08/DES-IV RLA No. 07/24/40/867/AM07 Lic.No. 0710050893 Dt. 27.3.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC Division) forwarded vide their U.O. No. 46011/218/2004-PC.II dated 3.7.2007 and decided to approve this case as under:-

Item of Export

Tube filling compound Thixotropic Jelly (Grade ITCOGEL T 250)----- 1kg.

Item of Import

1. Base Oil ----- 0.9050 kg.
2. Thermoplastic Elastomer ----- 0.0825 kg.
3. Antioxidant -----0.0100 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-566 ALC No.19/08 Dated 22.8.07	M/s. Surya International F.No.01/83/50/17 /AM08/DES-IV RLA No. 08/24/40/347/AM07 Lic.No. 081064076 Dt. 3.4.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and decided to transfer the case to DES-VI.

Case No A-567 ALC No.19/08 Dated 22.8.07	M/s. Amtex dye Chem Industries F.No.01/83/50/350 /AM08/DES-IV RLA No. 08/24/40/40/AM08 Lic.No. 0810064889 Dt. 17.5.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments forwarded by representative of D/o C&PC (Ch. Div) vide their U.O.No.14010/298/2000-Ch. II dated 5.8.2003 decided to approve the case on repeat basis as under:

Export Item:

1. Reactive Red W6G -----1 kg
(Amective Red W6G)

Import Item:

1. 2:3 Dibromo Propionyl Chloride ----- 0.576 kg
- 2) Diamino Sulfo Methyl Sulphone-----0.605 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-568 ALC No.19/08 Dated 22.8.07	M/s. Prasad International Pvt. Ltd. F.No.01/83/50/380 /AM08/DES-IV RLA No. 08/24/40/292/AM08 Lic.No. 0810064975 Dt. 22.5.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/36/2002/Ch.III dated 10.9.2003 and decided to approve this case on repeat basis as under:-
Item of Export

Pigment Red 146-----1kg.

Item of Import

1. Fist Red KD base (3-Amino-P-Anis Anilide)-----0.400 kg.
2. Naphthol ASLC-----0.598 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-569	M/s. Ornet Intermediates Ltd.
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ALC No.19/08 Dated 22.8.07	F.No.01/83/50/245 /AM08/DES-IV RLA No. 08/24/40/18/AM08 Lic.No. 0810064607 Dt. 4.5.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of Chemical Division stated that the information had been called for from the firm vide letter dated 3.7.07 and that reply is awaited. The Committee accordingly deferred the case for four weeks. Accordingly the case may be re-listed on 19.9.2007.

Case No A-570 ALC No.19/08 Dated 22.8.07	M/s. Ornet Intermediates Ltd. F.No.01/83/50/246 /AM08/DES-IV RLA No. 08/24/40/19/AM08 Lic.No. 0810064608 Dt. 4.5.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of Chemical Division stated that the information had been called for from the firm vide letter dated 3.7.07 and that reply is awaited. The Committee accordingly deferred the case for four weeks. Accordingly the case may be re-listed on 19.9.2007.

Case No A-571 ALC No.19/08 Dated 22.8.07	M/s. Aries Dye Chem Industries F.No.01/83/162/182/AM08/DES-IV RLA No. 08/24/40/ 262/AM06 Lic. No. 0810054304 Dt. 27.2.2006.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments forwarded by representative of D/o C&PC (Ch. Div) vide their U.O.No.14010/99/2004-Ch. II dated 17.8.2007 decided to approve the case as under:

Item of Export

Acid Black 234-----1 kg.
(Dye content 98%)

Item of Import

1. Aniline Oil -----0.250 kg.
2. H-Acid-----0.365 kg.
3. Sodium Nitrate -----0.250 kg.
4. Meta Phenylenediamine -----0.126 kg.
5. Acetanilide-----0.270 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-572 ALC No.19/08 Dated 22.8.07	M/s. Dujodwala Paper Chemicals Ltd. F.No.01/83/50/1847/AM07/DES-IV RLA No. 03/94/40/1423/AM07 Lic. No. 0310423963 Dt. 22.3.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms. The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/21/2007/Ch.II dated 10.4.2007 and decided to approve this case as under:-

Item of Export

Fortified Rosin Size DPC-50-----1 kg.
(Forified rosin content: 40% min.)

Item of Import

- 1 Gum Rosin----- 0.373 kg.
- 2 Maleic Anhydride ----- 0.056 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-573 ALC No.19/08 Dated 22.8.07	M/s. K.Patel Chemo Pharma Pvt. Ltd. F.No.01/83/50/1717/AM07/DES-IV RLA No. 03/94/40/1272/AM07 Lic. No. 0310421067 Dt. 27.2.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments forwarded by representative of D/o C&PC (Ch. Div) vide their U.O.No.14010/77/2002-Ch. II dated 4.4.2005 and decided to approve the on repeat basis case as under:

Item of Export

Pigment Blue 62----- 1 kg.

Item of Import

1. Victoria Blue BO (Basic Blue 7) (purity 85%)----- 0.641 kg
2. Sodium Ferrocyanide----- 0.513 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-574 ALC No.19/08	M/s. Dujodwala Products Ltd. F.No.01/83/50/476/AM07/DES-IV
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Dated 22.8.07	RLA No. 03/94/40/512/AM07 Lic. No. 0310423972 Dt. 22.3.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.9.2007

Case No A-575 ALC No.19/08 Dated 22.8.07	M/s. Associate Export F.No.01/83/50/1158/AM07/DES-IV RLA No. 03/94/40/1450/AM07 Lic. No. 0310424677 Dt. 28.3.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of following information from the firm, as per the oral comments dt. 22.8.2007 from Deptt. of IPP .

1. Type and species of wood to be imported and exported under intimation to RLA to mention details in Advance Authorisation..

Accordingly the case may be re-listed on 19.9.2007.

Case No A-576 ALC No.19/08 Dated 22.8.07	M/s. Avilight Automotives Ltd. F.No.01/83/50/1158/AM07/DES-IV RLA No. 05/24/40/966/AM07 Lic. No. 0510200250 Dt. 1.3.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to transfer the case to DES-VIII.

Case No A-577 ALC No.19/08 Dated 22.8.07	M/s. Ajanta Offset & Packaging Ltd. F.No.01/83/50/1072/AM07/DES-IV RLA No. 05/24/40/ 987/AM07 Lic. No. 0510200280 Dt. 1.3.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of following information from the firm, as per the written comments dt. 22.8.2007 from Deptt. of IPP .

1. Bifurcation in the qty. of coated and uncoated paper and board separately
2. Qty. of paper and Board required for different GSM.
3. Material of wire and its exact thickness.

Accordingly the case may be re-listed on 19.9.2007.

Case No A-578 ALC No.19/08 Dated 22.8.07	M/s. Kumar Organic Products Ltd. F.No.01/83/50/1685/AM07/DES-IV RLA No. 07/24/40/ 761/AM07 Lic. No. 0710050236 Dt. 22.2.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.9.2007

Case No A-579	M/s. Manali Petrochemicals Ltd.
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ALC No.19/08 Dated 22.8.07	F.No.01/83/162/907/AM07/DES-IV RLA No. 04/24/40/ 24/AM08 Lic. No. 0410089520 Dt. 22.5.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PNG.Div.). The committee also decided to refer this case to PNG. Accordingly the case may be re-listed on 19.9.2007.

Case No A-580 ALC No.19/08 Dated 22.8.07	M/s. Krishna Antioxidants Pvt. Ltd. F.No.01/83/50/1769/AM07/DES-IV RLA No. 03/94/40/ 1397/AM08 Lic. No. 0310422413 Dt. 8.3.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments forwarded by representative of D/o C&PC (Ch. Div) vide their U.O.No.14010/131/2003-ChII dated 8.5.2007 decided to approve the case as under:

Item of Export

Diphenyl Iso Decyl Phosphite.....1 kg.

Item of Import

1. Yellow/white Phosphorous.....0.090 Kg.
2. Phenol.....0.558 kg.
3. Isodecyl Alcohol.....0.419 kg
(Isodecanol)

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-581 ALC No.19/08 Dated 22.8.07	M/s. Clariant chemicals F.No.01/82/50/1673/AM07/DES-IV RLA No. 03/24/40/720/AM03 Lic.No. 031015571 Dt.28.8.2002.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.9.2007

Case No A-582 ALC No.19/08 Dated 22.8.07	M/s. TTK LIG Limited F.No.01/83/50/108/AM08/DES-IV RLA No. 04/24/40/ 107/AM08 Lic. No. 0410090218 Dt. 9.7.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to approve the case as under:-

Item of Export

Durex Play Longer- 1.0 oz (28.4g) Active----- 1240.00 kg.
Ingredient: Benzocaine 7.5% w/w in (43037 Nos.)

a water washable base

Item of Import

1. Benzocaine USP/EP-----97.65 kg.
Chemical
2. APET CartonsPacking Material----- As per packing policy.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No A-584 ALC No.19/08 Dated 22.8.07	M/s. Asha Penn Color Pvt. Ltd. F.No.01/83/50//AM08/DES-IV RLA No. 03/94/40/1529/AM07 Lic.No. 0310426669 Dt.13.4.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms

The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee noted that the information had been called for from the firm vide letter dated 5.7.07 and that reply is awaited. The Committee accordingly deferred the case for four weeks. Accordingly the case may be re-listed on 19.9.2007.

Case No A-585 ALC No.19/08 Dated 22.8.07	M/s. Laffans Petrochemicals Ltd.. F.No.01/83/50//AM08/DES-IV RLA No. 03/95/40/1379/AM07 Lic.No. 0310419553 Dt.13.2.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of Ch. Division stated that the information had been called for from the firm vide letter dated 25.6.07 and that reply is awaited. The Committee accordingly deferred the case for four weeks. Accordingly the case may be re-listed on 19.9.2007

Case No A-586 ALC No.19/08 Dated 22.8.07	M/s. Dorf-Ketal Chemicals India Pvt. Ltd. F.No.01/83/50//AM08/DES-IV RLA No. 03/94/040/1470/AM07 Lic. No. 0310425138 Dated: 30.03.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.9.2007

Case No A-587 ALC No.19/08 Dated 22.8.07	M/s. Gulbrandsen Chemicals Pvt Ltd. F.No.01/83/50//AM08/DES-IV RLA No. 34/24/40/37/AM08 Lic. No.3410018872 Dt. 1.6.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.9.2007

Case No A-588 ALC No.19/08 Dated 22.8.07	M/s. Dorf-Ketal Chemicals India Pvt. Ltd. F.No.01/83/50/1782/AM07/DES-IV RLA No. 03/94/040/1336/AM07 Lic. No. 0310422592 Dated: 9.03.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of

comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.9.2007/

Case No A-589 ALC No.19/08 Dated 22.8.07	M/s. Modern Insecticides Ltd. F.No.01/82/50/1617/AM07/DES-IV RLA No. 30/24/40/62/AM07 Lic.No. 3010050362 Dt.5.1.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.9.2007

Case No A-590 ALC No.19/08 Dated 22.8.07	M/s. Dorf-Ketal Chemicals India Pvt. Ltd. F.No.01/82/50/394/AM07/DES-IV RLA No. 03/94/040/237/AM07 Lic. No. 0310384443 Dated: 13.03.2006
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.9.2007

Case No A-591 ALC No.19/08 Dated 22.8.07	M/s. India Glycols Ltd. F.No.01/83/50//AM08/DES-IV RLA No. 05/24/40/114/AM08 Lic.No. 0510203736 Dt. 16.5.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.9.2007

Case No A-592 ALC No.19/08 Dated 22.8.07	M/s. Pankaj Tading Co. F.No.01/83/50/228/AM07/DES-IV RLA No. 03/94/40/ 1369/AM07 Lic. No. 0310418816 Dt. 8.2.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 19.9.2007

Case No A-593 ALC No.19/08 Dated 22.8.07	M/s. Pankaj Trading Co. F.No.01/83/50/227/AM07/DES-IV RLA No. 03/24/40/1344/AM07 Lic.No. 0310418815 Dt.8.2.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 19.9.2007.

Case No A-594 ALC No.19/08 Dated 22.8.07	M/s. Integrated Fire Protection Pvt. Ltd. F.No.01/85/162/218/AM08/DES-IV RLA No. 02/24/40/18/AM08 Lic.No. 210100317 Dt.26.4.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.9.2007.

Case No A-595	M/s. Artek Surfin Chemicals Ltd.
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ALC No.19/08 Dated 22.8.07	F.No.01/83/50/1080/AM07/DES-IV RLA No. 03/94/40/1129/AM07 Lic.No. 0310421947 Dt. 6.3.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.9.2007.

Case No A-596 ALC No.19/08 Dated 22.8.07	M/s. Hindustan Polyamides & Fibres Ltd, F.No.01/83/50//AM08/DES-IV RLA No. 03/94/40/58/AM08 Lic.No. 0310428869 Dt. 9.5.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.9.2007.

Case No A-597 ALC No.19/08 Dated 22.8.07	M/s. Letra Graphix (P) Ltd.. F.No.01/83/50//AM08/DES-IV RLA No. 8/24/40/ 263/AM07 Lic. No. 0810063165 Dt. 23.2.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 19.9.2007

Case No A-598 ALC No.19/08	M/s. Vee Kay Vikram & Co. F.No.01/81/162/797/AM07/DES-IV
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Dated 22.8.07	RLA No. 08/24/40/236/AM07 Lic.No. 0810061655 Dt.13.12.2006.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC Division) forwarded vide their U.O. No. 46011/65/2005-PC.II dated 6.8.2007 and decided to approve this case on repeat basis as under:-

Item of Export

Polyurethane Pigs/Discs/Cups -----281No. (Total Weight of PU Content 7967 kg+/- 1%)

Item of Import

Polyurethane Prepolymer-----7373.600 kg.

Curative Additive----818.669 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No A-599 ALC No.19/08 Dated 22.8.07	M/s. Gangwal Chemicals Pvt. Ltd. F.No.01/83/50//AM08/DES-IV RLA No. 03/94/40/122/AM08 Lic. No. 0310429161 Dt.11.5.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of Biotechnology forwarded vide their U.O. No.BT/IL/05/259/2007-PIC dated 7.8.2007 and decided to approve this case. The Committee allow the I/O norms for one unit of Beta Carotene 20% (Mixed Carotenoids from Dunaliella salina) end product would be 30% Beta Carotene oil

suspension on net by net basis and algal mass (Dunaliella Salina Dry Marine Algae) on 95% wastage basis.
The comments of MFPI may also be obtained as recommended by Deptt. of Biotechnology. Accordingly the case may be re-listed on 19.9.2007

Case No A-600 ALC No.19/08 Dated 22.8.07	M/s. Arass Exports F.No.01/83/162/475/AM08/DES-IV RLA No. 03/90/40/ 202/AM08
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The Committee considered the subject Para 4.4.2 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 22.8.2007 offered by him the Committee decided to approve the case with 2% wastage as under:-

Item of Export

Perfumes free from Alchohol (3 gm in a bottle) Assorted-----84,000 Dozen

Item of Import

Relevant perfume free from alchohol in Bulk packing-----3060 kg.
(Mixture of Odoriferous substances)

No repeat licence may be issued

RLA concerned may take necessary action under Para 4.4.2 of HBP as per above decision of Norms Committee.

Case No C-30 ALC No.19/08 Dated 22.8.07	M/s. Kajay Remedies (P) Ltd. F.No.01/83/162/19/AM08/DES-IV
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The Committee considered the case as per agenda for fixation of Standard Input Output Norms for the Export Product “Para Nitro Phenol”.

The Committee considered the case as per agenda and decided to call for commentsf and all industry data from EPC. Accordingly the case may be re-listed on 6.6.2007

Case No M-316 ALC No.19/08 Dated 22.8.07	M/s. Amsal Chem Pvt. Ltd. F.No.01/83/162/456/AM07/DES-IV
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The Committee considered the case as per agenda for modification of DEPB entry at S.No. 55.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.9.2007

Case No M-317 ALC No.19/08 Dated 22.8.07	M/s. Hindustan Composites Ltd... F.No.01/83/162/ 114/AM08/DES-IV RLA No. 03/24/40/208/AM03 Lic.No. 0310149587 Dt. 24.7.2002.
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The Committee considered the case as per agenda for extension of EO period.

The Committee considered the case as per agenda and after deliberation it was decided not to recommend for PRC as there is no merit in this case. GC may be informed .

Case No M-318 ALC No.19/08 Dated 22.8.07	M/s. Innovative Healthcare (India) Pvt. Ltd. F.No.01/85/50/ 227/AM08/DES-IV RLA No. 04/24/40/227/AM06 Lic.No. 0410078032 Dt. 18.1.2006.
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The Committee considered the representation of the firm for amendment in I/O Norms under para 4.7 of HBP as per agenda.

The Committee considered the case as per agenda and decided to refer to MFPI for comments. Accordingly the case may be re-listed on 19.9.2007

Case No M-319 ALC No.19/08 Dated 22.8.07	M/s Rallis India Ltd. HQ F.No.01/83/50/402/AM05/DES.IV RLA F.No. 03/24/040/1393/AM05 Adv.Lic.No.0310296361 dt. 11.10.2004
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The Committee considered the representation of the firm for amendment in I/O Norms under para 4.7 of HBP as per agenda.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.9.2007

Case No M-320 ALC No.19/08 Dated 22.8.07	M/s.Silver Oak Laboratories Pvt.Ltd. F.No.01/83/50/310/AM07/DES-IV RLA No. 05/24/40/246/AM07 Lic. No. 0510184739Dt. 16.06.2006.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms for the Export Product “Cooling Foot & Leg Gel”.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply

from the firm. Accordingly the case may be re-listed on 19.9.2007.

Case No M-321 ALC No.19/08 Dated 22.8.07	M/s. Grand Organics Pvt. Ltd.. F.No.01/82/50/ 63/AM06/DES-IV RLA No. 17/24/40/5/AM07 Lic.No. 1710001291 Dt. 8.4.2006.
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The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.9.2007

Case No M-322 ALC No.19/08 Dated 22.8.07	M/s Rallis India Ltd. HQ F.No.01/83/50/664/AM05/DES.IV RLA F.No. 03/24/040/2143/AM05 Adv.Lic.No.0310310242 dt. 3.1.2005
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The Committee considered the representation of the firm for amendment in I/O Norms under para 4.7 of HBP as per agenda.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.9.2007

Case No M-323 ALC No.19/08 Dated 22.8.07	M/s Tipco Industries, Kolkata HQ F.No.01/83/162/88/AM08/DES.IV
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The Committee considered the representation of the firm for clarification regarding import of phenol. & phenol Tech. for the export product Powder phenol resin.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.9.2007

Case No M-324 ALC No.19/08 Dated 22.8.07	M/s Hindustan Petroleum Corporation Ltd. HQ F.No.01/83/50//AM08/DES.IV RLA F.No. 03/21/041/56/AM04 Adv.Lic.No.0310236757 dt. 17.11.2003
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The Committee considered the representation of the firm for amendment in I/O Norms under para 4.7 of HBP as per agenda.

The Committee considered the case as per agenda and after detailed discussion it is observed that PSU has completed 100% export hence it was decided to recommend this case to PRC for revalidation of six months from the date of endorsement.

Case No M-325 ALC No.19/08 Dated 22.8.07	M/s Mehir Chemical (P) Ltd. HQ F.No.01/82/50/79/AM07/DES.IV RLA F.No. 03/95/040/65/AM07 Adv.Lic.No.0310376902 dt. 21.4.2006
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The Committee considered the representation of the firm for amendment in I/O Norms under para 4.7 of HBP as per agenda.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.9.2007

Case No M-326 ALC No.19/08 Dated 22.8.07	M/s Mehir Chemical (P) Ltd. HQ F.No.01/82/50/1126/AM07/DES.IV RLA F.No. 03/95/040/1007/AM07 Adv.Lic.No.0310360079 dt. 19.12.2005
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The Committee considered the representation of the firm for amendment in I/O Norms under para 4.7 of HBP as per agenda.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.9.2007

Case No M-327 ALC No.19/08 Dated 22.8.07	M/s GSC Toughened Glasss Pvt. Ltd. HQ F.No.01/83/162/82/AM07/DES.IV RLA F.No. 05/88/040/619/AM02 Adv.Lic.No.0510055633 dt. 22.3.2002
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The Committee considered the representation of the firm for amendment in I/O Norms under para 4.7 of HBP as per agenda.

The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to maintain status quo as case has no merits and the licence was issued in 2002.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-328 ALC No.19/08 Dated 22.8.07	M/s Param Wood Moulding Pvt. Ltd. HQ F.No.01/83/50//AM06/DES.IV RLA F.No. 03/24/040/520/AM06 Adv.Lic.No.031035507 dt. 10.11.2005
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The Committee considered the representation of the firm for amendment in I/O Norms under para 4.7 of HBP as per agenda.

The Committee considered the case as per agenda and decided to call for correct ITC (HS) no. of item of import and export. The ITC (HS) number mentioned in the application is for sandalwood. Accordingly the case may be re-listed on 19.9.2007

Case No M-329 ALC No.19/08 Dated 22.8.07	M/s. Ajanta Offset & Packaging Ltd. F.No.01/87/50/218/AM07/DES-IV RLA No. 05/24/40/ 82/AM07 Lic. No. 0510183303 Dt. 25.5.2006.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of following information from the firm, as per the written comments dt. 22.8.2007 from Deptt. of IPP .

1. Bifurcation in the qty. of coated and uncoated paper and board separately
2. Qty. of paper and Board required for different GSM.
3. Material of wire and its exact thickness.

Accordingly the case may be re-listed on 19.9.2007.

Case No M-330 ALC No.19/08 Dated 22.8.07	M/s. Innovassynth Technologies (I) Ltd. F.No.01/82/162/861/AM07/DES-IV
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The Committee considered the subject case as per agenda for conversion of existing DTA unit into EOU & ratification of adv. Authorization and decided to request the firm to provide approval letter from DC. Accordingly the case may be re-listed on 19.9.2007.

Case No M-331 ALC No.19/08	M/s Filtra Catalysts & Chemicals Ltd. HQ F.No.01/82/50/792/AM06/DES.IV
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Dated 22.8.07	RLA F.No. 03/94/040/755/AM06 Adv.Lic.No.03103551865 dt. 17.10.2005
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The Committee considered the representation of the firm for amendment in I/O Norms under para 4.7 of HBP as per agenda.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.9.2007

Case No M-332 ALC No.19/08 Dated 22.8.07	M/s Shah Industries HQ F.No.01/83/50/1232/AM07/DES.IV RLA F.No. 08/80/040/159/AM04 Adv.Lic.No.0810040138 dt. 7.7.2004
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The Committee considered the representation of the firm for revalidation of Adv. Lic. as per agenda and after detailed discussion decided to recommend the case to PRC since 100% export obligation has been completed

Case No M-333 ALC No.19/08 Dated 22.8.07	M/s Aries dye Chem Industries HQ F.No.01/87/162/598/AM07/DES.IV RLA F.No. 08/24/040/293/AM06
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.9.2007

Case No M-334 ALC No.19/08 Dated 22.8.07	M/s. Godrej Industries Ltd. Mumbai F.No.01/83/162/375/AM08/DES-IV
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The Committee considered the case as per agenda for fixation of SION for Sodium Lauryl Sulphate 90% (SLS) by merger of two

SIONs at Sl. No. A 1486 and A 1739.

The Committee considered the case as per agenda and decided to withdrawn the case as it is already decided in NC meeting dt. 25.4.2007

Case No M-335 ALC No.19/08 Dated 22.8.07	M/s Hindustan Composites Ltd. HQ F.No.01/82/162/89/AM08/DES.IV RLA F.No. 03/94/040/256/AM06 Adv.Lic.No.0310339736 dt. 18.7.2005
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The Committee considered the representation of the firm for amendment in I/O Norms under para 4.7 of HBP as per agenda.

The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to inform RLA to implement ALC (NC) decision dt. 14.12.2005

Case No M-336 ALC No.19/08 Dated 22.8.07	M/s. Satyam Pharma-Chem (P) Ltd. F.No.01/87/50/916/AM06/DES-IV RLA No. 03/95/40/865/AM06 Lic.No. 0310353082 Dt. 21.10.2005
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.9.2007.

Case No M-337 ALC No.19/08 Dated 22.8.07	M/s. Satyam Pharma-Chem (P) Ltd. F.No.01/83/50/683/AM07/DES-IV RLA No. 03/95/40/750/AM07 Lic.No. 0310399808 Dt. 18.9.2006
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.9.2007

Case No M-339 ALC No.19/08 Dated 22.8.07	M/s. Moraya Global Ltd. F.No.01/82/50/1615/AM07/DES-IV RLA No. 03/95/40/1114/AM07 Lic.No. 0310415490 Dt. 11.1.2006
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.9.2007

Case No M-340 ALC No.19/08 Dated 22.8.07	M/s. Taudan Auto compound (P) Ltd. F.No.01/81/50/1049/AM06/DES-IV RLA No. 21/24/40/2/AM06 Lic.No. 2110000659 Dt. 14.3.2006
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and after detailed discussion in the presence of representative of C&PC (Chem. Div.) the Committee decided to examine the case on file.

Directorate General of Foreign Trade
Ministry of Commerce & Industry, Maulana Azad Road, Udyog Bhawan New Delhi -110011

----- Para 4.7 Decision(DRAFT)

MEETING NUMBER : 19/83-ALC1/2007 **MEETING DATE** : 22.08.2007

1	Case No.:1/19/83-ALC1/2007	Party Name:VIBGYOR IMPEX	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00117/AM05/	RLA File :15/80/040/00001/AM05/	Lic.No/Date:1510002207 21.05.2004	Defer Date:19.09.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 19.9.2007			

2	Case No.:13/4/87-ALC1/2005	Party Name:SHREE GANESH OLEOCHEM PVT.LTD.,	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/87/050/00009/AM06/	RLA File :11/24/040/00055/AM05/	Lic.No/Date:1110010664 31.03.2005	Defer Date:19.09.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PNG..). Accordingly the case may be re-listed on 19.9.2007			

3	Case No.:3/9/83-ALC1/2006	Party Name:VIC INDUSTRIES,	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00045/AM07/	RLA File :17/24/040/00001/AM07/	Lic.No/Date:1710001290 13.04.2006	Defer Date:19.09.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda.The representative of PC. Division stated that the information had been called for from the firm vide letter dated 13.8.07 and that reply is awaited.The Committee accordingly deferred the case for four weeks. Accordingly the case may be re-listed on 19.9.2007.			

4	Case No.:17/7/80-ALC2/2006	Party Name:NTF (INDIA) PVT.LTD.	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/80/050/00055/AM07/	RLA File :05/24/040/01050/AM06/	Lic.No/Date:0510180936 18.04.2006	Defer Date:19.09.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 19.9.2007.			

5	Case No.:17/13/82-ALC1/2006	Party Name:BHALLA CHEMICAL WORKS PVT LTD	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/82/050/00309/AM07/	RLA File :05/24/040/00147/AM07/	Lic.No/Date:0510183194 23.05.2006	Defer Date:19.09.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.9.2007			

6	Case No.:62/25/82-ALC1/2006	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/82/050/00360/AM07/	RLA File :17/24/040/00016/AM07/	Lic.No/Date:1710001349 07.06.2006	Defer Date:19.09.2007
	Decision : The Committee considered the case as per agenda and decided to call for the application from the firm. Accordingly the case may be re-listed on 19.9.2007.			

7	Case No.:38/15/83-ALC1/2006	Party Name:VEE KAY VIKRAM & CO	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00287/AM07/	RLA File :08/24/040/00060/AM07/	Lic.No/Date:0810057281 14.06.2006	Defer Date:19.09.2007
	Decision : The Committee considered the case as per agenda and decided to call for the application from the firm. Accordingly the case may be re-listed on 19.9.2007.			

8	Case No.: 39/22/83-ALC1/2006	Party Name:SAI LIFE SCIENCES LIMITED	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status: Deffered and Re-indexed
	HQ File :01/83/050/00484/AM07/	RLA File :09/24/040/00152/AM07/	Lic.No/Date:0910027096 01.08.2006	Defer Date:19.09.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.9.2007.			

9	Case No.: 3/26/83-ALC1/2006	Party Name:SIDDHARTH CORE BOARDS LTD.	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status: Case Rejected
	HQ File :01/83/050/00499/AM07/	RLA File :31/24/040/00141/AM07/	Lic.No/Date:3110025824 02.08.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to withdrawn the case as it is already rejected in NC meeting dt. 20.6.2007.			

10	Case No.: 42/23/83-ALC1/2006	Party Name:PEST CONTROL (INDIA) PVT. LTD.,	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status: Deffered and Re-indexed
	HQ File :01/83/050/00526/AM07/	RLA File :03/95/040/00464/AM07/	Lic.No/Date:0310393488 08.08.2006	Defer Date:19.09.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 19.9.2007.			

11	Case No.: 4/26/83-ALC1/2006	Party Name:SURYA INTERNATIONAL	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status: Deffered and Re-indexed
	HQ File :01/83/050/00528/AM07/	RLA File :08/24/040/00121/AM07/	Lic.No/Date:0810058791 09.08.2006	Defer Date:19.09.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.9.2007.			

12	Case No.:18/19/83-ALC1/2007	Party Name:TALWAR BROTHERS P. LTD.	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00539/AM07/	RLA File :02/24/040/00130/AM07/	Lic.No/Date:0210092537 11.08.2006	Defer Date:29.08.2007
	Decision :			

13	Case No.:46/23/83-ALC1/2006	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Case Approved
	HQ File :01/83/050/00532/AM07/	RLA File :03/95/040/00527/AM07/	Lic.No/Date:0310394291 11.08.2006	Defer Date:
	Decision :The Committee considered the case as per agenda and in the light of written comments forwarded by representative of D/o C&PC (PC. Div) vide their U.O.No.46011/90/200-PC-II dated 31.7.2007 and decided to approve the case as under: Item of Export Stero PEG-4000-----1 kg. Item of Import 1. Diethylene Glycol -----0.0365 kg. 2. Ethylene Oxide ----- 0.9625 kg. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:53/28/82-ALC1/2006	Party Name:MOHINI ORGANICS PVT. LTD.,	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Case Approved
	HQ File :01/82/050/00943/AM07/	RLA File :03/95/040/00756/AM07/	Lic.No/Date:0310399623 15.09.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem			

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Division) forwarded vide their U.O. No.14010/99/2006/Ch.II dated 17.5.2007 and decided to approve this case as under:-

Item of Export

Glycerol Mono Stearate----- 1kg.

Item of Import

1. Glycerine -----0.149 kg.

2. Hydrogenated Palm Stearin-----0.870 kg

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

15	Case No.:20/30/83-ALC1/2006	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00706/AM07/	RLA File :03/95/040/00772/AM07/	Lic.No/Date:0310400635 21.09.2006	Defer Date:19.09.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 19.9.2007.			

16	Case No.:13/36/83-ALC1/2006	Party Name:PARAM WOOD MOULDING PVT. LTD.	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00773/AM07/	RLA File :03/95/040/00576/AM07/	Lic.No/Date:0310402842 06.10.2006	Defer Date:19.09.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 19.9.2007.			

	Case No.:17/32/83-ALC1/2006	Party Name:POWER ADDITIVES (INDIA) PVT. LTD.	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Case Approved
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HQ File :01/83/050/00793/AM07/	RLA File :03/95/040/00574/AM07/	Lic.No/Date:0310404262 16.10.2006	Defer Date:
Decision :The Committee in the light of written comments of Deptt. of C&PC forwarded vide their U.O. No. 14010/35/2006-Ch.II dated 31.7.2007 and decided to approve this case as under:- Item of Export PVC Stabilizer PA-8006-I ----- 1 kg. (Lead content : 38 +/- 1%) containing 17 Tribasic Lead Sulphate: 23 +/- 2% Dibasic lead Stearate +Lead Stearate Mixture 43+/- 1% Paraffin Wax 36 +/- 1% Item of Import 1. Litharge-----0.409 kg. 2. Stearic Acid-----0.270 kg. (Stearic Acid content 50 +/- 10% Stearic Acid + Palmitic acid content 90% min.) 3. Paraffin wax-----0.360 kg RLA concerned may take necessary action under para 4.7 of HBP as per above decision of ALC.			

18	Case No.:8/33/83-ALC1/2006 HQ File :01/83/050/00817/AM07/	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD., RLA File :03/95/040/00837/AM07/	Meet No/Date:19/83-ALC1/2007 22.08.2007 Lic.No/Date:0310405369 24.10.2006	Status:Case Approved Defer Date:
	Decision :The Committee considered the case as per agenda and decided to transfer the case to NC-IV (DES-III) because it			

is The Committee considered the case as per agenda and decided to transfer the case to NC-IV as the item is a drug intermediate

19	Case No.:1/38/82-ALC1/2006	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHEM	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/82/050/01181/AM07/	RLA File :05/24/040/00555/AM07/	Lic.No/Date:0510193199 25.10.2006	Defer Date:19.09.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.9.2007.			

20	Case No.:11/36/87-ALC1/2006	Party Name:ASSOCIATE EXPORTS,	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/87/050/00670/AM07/	RLA File :03/94/040/00740/AM07/	Lic.No/Date:0310405802 30.10.2006	Defer Date:19.09.2007
	Decision : The Committee considered the case as per agenda and decided to check up export policy for the item from PC-III. Accordingly the case may be re-listed on 19.9.2007			

21	Case No.:30/36/83-ALC1/2006	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00847/AM07/	RLA File :03/95/040/00945/AM07/	Lic.No/Date:0310406301 02.11.2006	Defer Date:19.09.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.9.2007.			

22	Case No.:59/36/83-ALC1/2006	Party Name:SRF LIMITED	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00952/AM07/	RLA File :04/24/040/00233/AM07/	Lic.No/Date:0410085944 27.11.2006	Defer Date:19.09.2007

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.9.2007.

Case No.: 9/38/83-ALC1/2006	Party Name:POWER ADDITIVES (INDIA) PVT. LTD.	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status: Case Approved
HQ File :01/83/050/00966/AM07/	RLA File :03/95/040/00734/AM07/	Lic.No/Date:0310410453 01.12.2006	Defer Date:

Decision : The Committee in the light of written comments of Deptt. of C&PC forwarded vide their U.O. No. 14010/35/2006-Ch.II dated 13.4.2007 and decided to approve this case as under:-

Item of Export

PVC Stabilizer PS 1156-----1 kg.

containing

Zinc Octoate, Calcium Octoate

(Zinc content : 4.65%) min.

Calcium content : 3% min.

Item of Import

Octoic Acid----- 0.342 kg.

Note :- Triphenyl phosphine is not recommended because no technical literature submitted in support of its use.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of ALC.

Case No.: 8/46/82-ALC1/2006	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status: Deferred and Re-indexed
HQ File :01/82/050/01402/AM07/	RLA File :02/24/040/00241/AM07/	Lic.No/Date:0210096114	Defer

24			07.12.2006	Date:19.09.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 19.9.2007.				

25	Case No.:12/43/82-ALC1/2006	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHEM	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/82/050/01482/AM07/	RLA File :05/24/040/00771/AM07/	Lic.No/Date:0510196613 21.12.2006	Defer Date:19.09.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.9.2007			

26	Case No.:18/44/83-ALC1/2006	Party Name:SYNERGY NATURAL CARES	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Case Rejected
	HQ File :01/83/050/01048/AM07/	RLA File :05/24/040/00777/AM07/	Lic.No/Date:0510196593 21.12.2006	Defer Date:
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda.The representative of PC. Division stated that the information had been called for from the firm vide letter dated 16.4.07 and that reply is awaited.The Committee accordingly decided to close the case RLA concerned may take necessary action under para 4.7 of HBP as per above decision of ALC.			

27	Case No.:10/49/82-ALC1/2006	Party Name:CHARMINAR JOINTINGS PVT LTD	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/82/050/01504/AM07/	RLA File :05/24/040/00770/AM07/	Lic.No/Date:0510196908 27.12.2006	Defer Date:19.09.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 19.9.2007.			

	Case No.:12/47/87-ALC1/2006	Party Name:ATUL LIMITED,	Meet No/Date:19/83-ALC1/2007	Status:Case
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		22.08.2007	Approved
HQ File :01/87/050/00870/AM07/	RLA File :08/24/040/00254/AM07/	Lic.No/Date:0810062170 05.01.2007	Defer Date:
Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/23/2005/Ch.II dated 6.3.2006 and decided to approve this case as under:- Item of Export Novatic Yellow----- 1kg. GCM Powder New (C I Vat Yelow 2) (Dye content=29%) Item of Import 1. Vat Yellow 2 CDP -----0.290 kg. 2. Dispersing agentd (Tamol NNOX)-----0.700 kg 3. Coptal SM (Wetting Agent)-----0.010 kg. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:2/19/83-ALC1/2007	Party Name:SRIDHANADA LABORATORIES	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Case Approved
	HQ File :01/83/050/01108/AM07/	RLA File :09/24/040/00398/AM07/	Lic.No/Date:0910028887 05.01.2007	Defer Date:
	Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/52/2006/Ch.II dated 8.6.2006 and decided to approve this case on repeat basis as under:- Item of Export			

Syringaldehyde (4 Hydroxy-3,5 dimethoxy benzaldehyde)-----1 kg.

Item of Import

5-Bromovanillin----- 1.41 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

30	Case No.:63/44/83-ALC1/2006	Party Name:WAXOILS PRIVATE LIMITED	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Case Approved
	HQ File :01/83/050/01158/AM07/	RLA File :03/95/040/01099/AM07/	Lic.No/Date:0310415374 10.01.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o DC(SSi). Accordingly the case may be re-listed on 5.9.2007.			

31	Case No.:10/48/87-ALC1/2006	Party Name:SAERTEX INDIA PRIVATE LIMITED	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/87/050/00895/AM07/	RLA File :31/24/040/00353/AM07/	Lic.No/Date:3110027840 16.01.2007	Defer Date:19.09.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 19.9.2007.			

32	Case No.:11/50/83-ALC1/2006	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01178/AM07/	RLA File :03/95/040/01296/AM07/	Lic.No/Date:0310416548 18.01.2007	Defer Date:19.09.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.9.2007.			

33	Case No.:12/50/83-ALC1/2006	Party Name:POWER ADDITIVES (INDIA) PVT. LTD.	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Case Approved
	HQ File :01/83/050/01179/AM07/	RLA File :03/95/040/00820/AM07/	Lic.No/Date:0310416555 18.01.2007	Defer Date:
	Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) vide thier U.O. No. 14010/35/2006-Ch.II dt. 17.5.2007 decided to approve the case as under :- Item of Export PVC Stabilizer PA - 8009 -----1 kg. (Lead content: 25+/- 1%) Containing: Tribasic Lead Sulphate22+/-1% Dibasic lead stearate + Lead stearate Mixture: 37+/- 1% Paraffin Wax 21+/- 1% Bisphenol-A: 0.1 % Item of Import 1. Litharge-----0.267 kg. 2. Stearic Acid (Stearic Acid content 50+/-10% Stearic Acid + Palmitic acid content 90% min.)-----0.285 kg. 3. Paraffin Wax-----0.210 kg. 5. Bisphenol A-----0.001 kg. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

Case No.:2/47/82-ALC1/2006	Partv Name:DORF-KETAI CHEMICALS	Meet No/Date:19/83-ALC1/2007	Status:Deffered
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34		INDIA PVT.LTD.	22.08.2007	and Re-indexed
	HQ File :01/82/050/01630/AM07/	RLA File :03/94/040/01004/AM07/	Lic.No/Date:0310418037 01.02.2007	Defer Date:19.09.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.9.2007.			

35	Case No.:1/17/81-ALC2/2007	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/81/050/00887/AM07/	RLA File :05/24/040/00849/AM07/	Lic.No/Date:0510198812 02.02.2007	Defer Date:19.09.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 19.9.2007.			

36	Case No.:1/50/82-ALC1/2006	Party Name:MALSONS POLYMERS PVT. LTD.,	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/82/050/01686/AM07/	RLA File :02/24/040/00291/AM07/	Lic.No/Date:0210097732 02.02.2007	Defer Date:19.09.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 19.9.2007.			

37	Case No.:16/50/83-ALC1/2006	Party Name:VALLEY VELVETTE PVT. LTD.	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01200/AM07/	RLA File :08/24/040/00094/AM07/	Lic.No/Date:0810062773 06.02.2007	Defer Date:19.09.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 19.9.2007.			

	Case No.:18/50/83-ALC1/2006	Party Name:SILVER OAK	Meet No/Date:19/83-ALC1/2007	Status:Deffered
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38		LABORATORIES PVT.LTD.	22.08.2007	and Re-indexed
	HQ File :01/83/050/01250/AM07/	RLA File :05/24/040/00936/AM07/	Lic.No/Date:0510199291 09.02.2007	Defer Date:19.09.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 19.9.2007.			

39	Case No.:3/19/83-ALC1/2007	Party Name:SHIVA PHARMACHEM PVT. LTD,	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01330/AM07/	RLA File :34/24/040/00281/AM07/	Lic.No/Date:3410018286 12.03.2007	Defer Date:19.09.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.9.2007.			

40	Case No.:4/19/83-ALC1/2007	Party Name:SHIVA PHARMACHEM PVT. LTD,	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01341/AM07/	RLA File :34/24/040/00284/AM07/	Lic.No/Date:3410018316 14.03.2007	Defer Date:19.09.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.9.2007.			

41	Case No.:5/19/83-ALC1/2007	Party Name:SHIVA PHARMACHEM PVT. LTD,	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01344/AM07/	RLA File :34/24/040/00285/AM07/	Lic.No/Date:3410018324 15.03.2007	Defer Date:19.09.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.9.2007.			

	Case No.:6/19/83-ALC1/2007	Party Name:SATYAM PHARMA CHEM	Meet No/Date:19/83-ALC1/2007	Status:Deffered
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42		PVT LTD	22.08.2007	and Re-indexed
	HQ File :01/83/050/01345/AM07/	RLA File :03/95/040/01440/AM07/	Lic.No/Date:0310423208 15.03.2007	Defer Date:19.09.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.9.2007.			

43	Case No.:7/19/83-ALC1/2007	Party Name:RIDDHI PHARMA	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Case Approved
	HQ File :01/83/050/01360/AM07/	RLA File :34/24/040/00282/AM07/	Lic.No/Date:3410018343 20.03.2007	Defer Date:
	Decision :The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.14010/175/2001.Ch.III dated 15.5.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under: Export Item 1,3-Dichloro Acetone ----- 1 kg. Import item 1,3-Dichloro-2-Propanol ----- 1.069 kg. Sodium dichromate -----2.56 kg. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

44	Case No.:10/4/83-ALC1/2007	Party Name:PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED,	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01385/AM07/	RLA File :02/24/040/00374/AM07/	Lic.No/Date:0210099533 29.03.2007	Defer Date:19.09.2007

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.9.2007

45	Case No.:19/19/83-ALC1/2007	Party Name:GRANULES INDIA LIMITED	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00029/AM08/	RLA File :09/24/040/00534/AM07/	Lic.No/Date:0910029886 04.04.2007	Defer Date:29.08.2007
	Decision :			

46	Case No.:20/19/83-ALC1/2007	Party Name:PANAMA PETROCHEM LTD.	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00034/AM08/	RLA File :03/95/040/01364/AM07/	Lic.No/Date:0310425612 04.04.2007	Defer Date:29.08.2007
	Decision :			

47	Case No.:8/19/83-ALC1/2007	Party Name:LUPIN LIMITED	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Case Approved
	HQ File :01/83/050/00050/AM08/	RLA File :03/95/040/01595/AM07/	Lic.No/Date:0310425910 09.04.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/177/2003/Ch.III dated 24.2.2006 and decided to approve this case on repeat basis as under:- Item of Export L Mandelic Acid----- 1 kg. Item of Import			

1. Aceptophenone----- 0.998 kg.
2. Glacial Acetic Acid-----0.550 kg.
3. Caustic Soda Flakes-----1.100 kg.
4. Activated Carbon-----0.120 kg.
5. Toluene-----0.770 kg.
6. Methanol-----0.422 kg.
7. Potassium Hydroxide-----0.255 kg.
8. Celite-----0.222 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

48	Case No.:10/19/83-ALC1/2007	Party Name:KAJAY REMEDIES PVT. LTD.	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Case Approved
	HQ File :01/83/050/00091/AM08/	RLA File :03/94/040/01527/AM07/	Lic.No/Date:0310426188 10.04.2007	Defer Date:
	Decision : The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.14010/186/2002 dated 5.11.2002 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under:			
	Export product Paranitro Phenol-----1kg Import items 1. Paranitro Chloro Benzene-----1.26kg 2. Caustic Soda-----0.64kg RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:21/19/83-ALC1/2007	Party Name:SEQUENT SCIENTIFIC LIMITED	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
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49	HQ File :01/83/050/00078/AM08/	RLA File :03/95/040/00018/AM08/	Lic.No/Date:0310426069 10.04.2007	Defer Date:29.08.2007
Decision :				

50	Case No.:9/19/83-ALC1/2007	Party Name:SALICYLATES & CHEMICALS P.LTD.	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00082/AM08/	RLA File :09/24/040/00547/AM07/	Lic.No/Date:0910029932 10.04.2007	Defer Date:19.09.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.9.2007			

51	Case No.:22/19/83-ALC1/2007	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00118/AM08/	RLA File :03/94/040/00008/AM08/	Lic.No/Date:0310426950 17.04.2007	Defer Date:29.08.2007
	Decision :			

52	Case No.:23/19/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00159/AM08/	RLA File :17/24/040/00005/AM08/	Lic.No/Date:1710001620 20.04.2007	Defer Date:29.08.2007
	Decision :			

53	Case No.:24/19/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00160/AM08/	RLA File :17/24/040/00006/AM08/	Lic.No/Date:1710001621 20.04.2007	Defer Date:29.08.2007
	Decision :			

54	Case No.:25/19/83-ALC1/2007	Party Name:ORIENTAL CARBON & CHEMICALS LTD	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00172/AM08/	RLA File :05/24/040/00788/AM07/	Lic.No/Date:0510202829 23.04.2007	Defer Date:29.08.2007
	Decision :			

55	Case No.:17/17/83-ALC1/2007	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Case Approved
	HQ File :01/83/050/00189/AM08/	RLA File :03/95/040/00029/AM08/	Lic.No/Date:0310427840 25.04.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to withdrawn the case because it is already approved in NC Meeting dt. 1.8.2007			

56	Case No.:26/19/83-ALC1/2007	Party Name:RALLIS INDIA LIMITED	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00224/AM08/	RLA File :03/95/040/00039/AM08/	Lic.No/Date:0310428309 30.04.2007	Defer Date:29.08.2007
	Decision :			

57	Case No.:27/19/83-ALC1/2007	Party Name:GRANULES INDIA LIMITED	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00232/AM08/	RLA File :09/24/040/00024/AM08/	Lic.No/Date:0910030158 03.05.2007	Defer Date:29.08.2007
	Decision :			

	Case No.:28/19/83-ALC1/2007	Party Name:HIGH POLYMER LABS LTD.	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
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58	HQ File :01/83/050/00234/AM08/	RLA File :05/24/040/00073/AM08/	Lic.No/Date:0510203190 03.05.2007	Defer Date:29.08.2007
Decision :				

59	Case No.:8/11/83-ALC1/2007	Party Name:BIRLA CORPORATION LTD.,	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00299/AM08/	RLA File :02/24/040/00035/AM08/	Lic.No/Date:0210100691 10.05.2007	Defer Date:19.09.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of following information from the firm, as per the written comments dt. 22.8.2007 from Deptt. of IPP . 1. % of Dry Slag in export product. 2. Production of PPC for last 2 yeas and corresponding consumption of grinding media year wise duly certified by Central Excise. Accordingly the case may be re-listed on 19.9.2007.			

60	Case No.:29/19/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00320/AM08/	RLA File :17/24/040/00017/AM08/	Lic.No/Date:1710001644 15.05.2007	Defer Date:29.08.2007
	Decision :			

61	Case No.:30/19/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00321/AM08/	RLA File :17/24/040/00018/AM08/	Lic.No/Date:1710001645 15.05.2007	Defer Date:29.08.2007
	Decision :			

62	Case No.: 31/19/83-ALC1/2007	Party Name:INDOKEM LTD.[FORMERLY KNOWN AS KHATAU JUNKER LTD.]	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status: Case Added
	HQ File :01/83/050/00325/AM08/	RLA File :03/94/040/00002/AM08/	Lic.No/Date:0310429400 15.05.2007	Defer Date:
	Decision :			

63	Case No.: 32/19/83-ALC1/2007	Party Name:INDOKEM LTD.[FORMERLY KNOWN AS KHATAU JUNKER LTD.]	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status: Deffered and Re-indexed
	HQ File :01/83/050/00327/AM08/	RLA File :03/94/040/00001/AM08/	Lic.No/Date:0310429413 15.05.2007	Defer Date:29.08.2007
	Decision :			

64	Case No.: 1/11/80-ALC2/2007	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status: Deffered and Re-indexed
	HQ File :01/80/050/00104/AM08/	RLA File :03/95/040/00129/AM08/	Lic.No/Date:0310429592 16.05.2007	Defer Date:19.09.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 19.9.2007.			

65	Case No.: 33/19/83-ALC1/2007	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status: Deffered and Re-indexed
	HQ File :01/83/050/00337/AM08/	RLA File :03/94/040/00119/AM08/	Lic.No/Date:0310429573 16.05.2007	Defer Date:29.08.2007
	Decision :			

	Case No.: 34/19/83-ALC1/2007	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status: Deffered and Re-indexed
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66	HQ File :01/83/050/00356/AM08/	RLA File :03/95/040/01310/AM07/	Lic.No/Date:0310429775 17.05.2007	Defer Date:29.08.2007
Decision :				

67	Case No.:35/19/83-ALC1/2007	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00371/AM08/	RLA File :03/95/040/00156/AM08/	Lic.No/Date:0310430078 21.05.2007	Defer Date:29.08.2007
	Decision :			

68	Case No.:36/19/83-ALC1/2007	Party Name:SONKAMAL ENTERPRISES PVT LTD.	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00373/AM08/	RLA File :03/95/040/00114/AM08/	Lic.No/Date:0310430044 21.05.2007	Defer Date:29.08.2007
	Decision :			

69	Case No.:13/11/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00384/AM08/	RLA File :03/94/040/00027/AM08/	Lic.No/Date:0310430421 23.05.2007	Defer Date:19.09.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.9.2007.			

70	Case No.:24/18/83-ALC1/2007	Party Name:EAGLE PRESS PRIVATE LIMITED,	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00391/AM08/	RLA File :04/24/040/00061/AM08/	Lic.No/Date:0410089592 24.05.2007	Defer Date:05.09.2007
	Decision : The Committee considered the case as per agenda and decided to withdrawn the case as it is relisted on 5.9.2007			

71	Case No.:11/19/83-ALC1/2007	Party Name:MIDAS CARE PHARMACEUTICALS PVT LTD	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00404/AM08/	RLA File :03/95/040/00078/AM08/	Lic.No/Date:0310430644 25.05.2007	Defer Date:19.09.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 19.9.2007.			

72	Case No.:20/13/83-ALC1/2007	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Case Approved
	HQ File :01/83/050/00407/AM08/	RLA File :03/94/040/00171/AM08/	Lic.No/Date:0310430655 25.05.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to withdrawn the case because it is already approved in NC Meeting dt. 1.8.2007			

73	Case No.:10/14/81-ALC2/2007	Party Name:RATHI DYE CHEM PVT.LTD	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Case Approved
	HQ File :01/81/050/00123/AM08/	RLA File :31/24/040/00063/AM08/	Lic.No/Date:3110029350 29.05.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/73/2005/Ch.II dated 3.5.2005 and decided to approve this case on repeat basis as under:- Item of Export Rathipon Yellow N 01 L----- 1kg. Item of Import			

1. 1-phenyl 3 Methyl 5 Pyrazolone (PMP)-----0.540 kg.
2. Primene 81 R
(C12-C14 t- Alkylamine-----0.280 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

74	Case No.: 37/19/83-ALC1/2007	Party Name:SARNA CHEMICALS PVT.LTD.	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status: Deffered and Re-indexed
	HQ File :01/83/050/00431/AM08/	RLA File :03/95/040/00107/AM08/	Lic.No/Date:0310430889 29.05.2007	Defer Date:29.08.2007
	Decision :			

75	Case No.: 38/19/83-ALC1/2007	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status: Case Added
	HQ File :01/83/050/00439/AM08/	RLA File :03/95/040/00175/AM08/	Lic.No/Date:0310430910 29.05.2007	Defer Date:
	Decision :			

76	Case No.: 9/14/81-ALC2/2007	Party Name:RATHI DYE CHEM PVT.LTD	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status: Case Approved
	HQ File :01/81/050/00122/AM08/	RLA File :31/24/040/00062/AM08/	Lic.No/Date:3110029349 29.05.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/3/2003/Ch.II dated 3.5.2005 and decided to approve this case on repeat basis as under:- Item of Export Orange N 2 I L----- 1kg.			

Item of Import

1. 1-phenyl 3 Methyl 5 Pyrazolone (PMP)-----0.546 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

77	Case No.: 41/19/83-ALC1/2007	Party Name:APURVA BUILD CARE TECHNOLOGIES PVT. LTD.	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deferred and Re-indexed
	HQ File :01/83/050/00473/AM08/	RLA File :03/94/040/01484/AM07/	Lic.No/Date:0310431194 31.05.2007	Defer Date:29.08.2007
	Decision :			

78	Case No.: 42/19/83-ALC1/2007	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deferred and Re-indexed
	HQ File :01/83/050/00477/AM08/	RLA File :03/95/040/00155/AM08/	Lic.No/Date:0310431234 31.05.2007	Defer Date:29.08.2007
	Decision :			

79	Case No.: 43/19/83-ALC1/2007	Party Name:POWER ADDITIVES (INDIA) PVT. LTD.	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deferred and Re-indexed
	HQ File :01/83/050/00480/AM08/	RLA File :03/95/040/01635/AM07/	Lic.No/Date:0310431249 31.05.2007	Defer Date:29.08.2007
	Decision :			

80	Case No.: 44/19/83-ALC1/2007	Party Name:CAMPOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deferred and Re-indexed
	HQ File :01/83/050/00484/AM08/	RLA File :03/94/040/00212/AM08/	Lic.No/Date:0310431295 31.05.2007	Defer Date:29.08.2007

Decision :

81	Case No.:39/19/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00448/AM08/	RLA File :17/24/040/00027/AM08/	Lic.No/Date:1710001658 01.06.2007	Defer Date:29.08.2007
	Decision :			

82	Case No.:70/19/83-ALC1/2007	Party Name:INDO AMINES LIMITED	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00594/AM08/	RLA File :03/94/040/00189/AM08/	Lic.No/Date:0310431479 04.06.2007	Defer Date:29.08.2007
	Decision :			

83	Case No.:40/19/83-ALC1/2007	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00467/AM08/	RLA File :31/24/040/00069/AM08/	Lic.No/Date:3110029446 05.06.2007	Defer Date:29.08.2007
	Decision :			

84	Case No.:49/19/83-ALC1/2007	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00506/AM08/	RLA File :03/94/040/00228/AM08/	Lic.No/Date:0310431721 05.06.2007	Defer Date:29.08.2007
	Decision :			

	Case No.:51/19/83-ALC1/2007	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
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85	HQ File :01/83/050/00529/AM08/	RLA File :03/95/040/01402/AM07/	Lic.No/Date:0310431831 06.06.2007	Defer Date:29.08.2007
	Decision :			

86	Case No.:45/19/83-ALC1/2007	Party Name:R.K.INDUSTRIES,	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00485/AM08/	RLA File :08/24/040/00055/AM08/	Lic.No/Date:0810065254 07.06.2007	Defer Date:29.08.2007
Decision :				

87	Case No.:78/19/83-ALC1/2007	Party Name:ANTHEA AROMATICS PVT.LTD.,	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00633/AM08/	RLA File :03/94/040/00231/AM08/	Lic.No/Date:0310431990 07.06.2007	Defer Date:29.08.2007
Decision :				

88	Case No.:110/19/83-ALC1/2007	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00722/AM08/	RLA File :03/95/040/00481/AM07/	Lic.No/Date:0310432065 08.06.2007	Defer Date:29.08.2007
Decision :				

89	Case No.:46/19/83-ALC1/2007	Party Name:GIRDHARS INTERNATIONAL	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00493/AM08/	RLA File :05/24/040/00183/AM08/	Lic.No/Date:0510204677 08.06.2007	Defer Date:29.08.2007
Decision :				

90	Case No.: 47/19/83-ALC1/2007	Party Name:ACMECHEM LTD.	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00504/AM08/	RLA File :34/24/040/00057/AM08/	Lic.No/Date:3410018944 11.06.2007	Defer Date:29.08.2007
	Decision :			

91	Case No.: 48/19/83-ALC1/2007	Party Name:TRANSPEK INDUSTRY LIMITED	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00505/AM08/	RLA File :34/24/040/00055/AM08/	Lic.No/Date:3410018952 11.06.2007	Defer Date:29.08.2007
	Decision :			

92	Case No.: 57/19/83-ALC1/2007	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00550/AM08/	RLA File :03/94/040/01080/AM07/	Lic.No/Date:0310432414 12.06.2007	Defer Date:29.08.2007
	Decision :			

93	Case No.: 111/19/83-ALC1/2007	Party Name:DEVHARSH INFOTECH PVT.LTD.	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00731/AM08/	RLA File :03/94/040/00261/AM08/	Lic.No/Date:0310432747 14.06.2007	Defer Date:29.08.2007
	Decision :			

94	Case No.: 50/19/83-ALC1/2007	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00516/AM08/	RLA File :04/24/040/00073/AM08/	Lic.No/Date:0410089939 14.06.2007	Defer Date:29.08.2007

Decision :

95	Case No.: 53/19/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deferred and Re-indexed
	HQ File :01/83/050/00539/AM08/	RLA File :17/24/040/00029/AM08/	Lic.No/Date:1710001668 15.06.2007	Defer Date:29.08.2007
	Decision :			

96	Case No.: 54/19/83-ALC1/2007	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deferred and Re-indexed
	HQ File :01/83/050/00540/AM08/	RLA File :17/24/040/00030/AM08/	Lic.No/Date:1710001669 15.06.2007	Defer Date:29.08.2007
	Decision :			

97	Case No.: 65/19/83-ALC1/2007	Party Name:JOLLY BOARD LIMITED	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deferred and Re-indexed
	HQ File :01/83/050/00582/AM08/	RLA File :03/94/040/00260/AM08/	Lic.No/Date:0310432882 15.06.2007	Defer Date:29.08.2007
	Decision :			

98	Case No.: 66/19/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deferred and Re-indexed
	HQ File :01/83/050/00583/AM08/	RLA File :03/94/040/00266/AM08/	Lic.No/Date:0310432894 15.06.2007	Defer Date:29.08.2007
	Decision :			

	Case No.: 12/19/83-ALC1/2007	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Case Approved
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99	HQ File :01/83/050/00593/AM08/	RLA File :03/94/040/00271/AM08/	Lic.No/Date:0310432946 18.06.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/23/2007/Ch.III dated 5.3.2007 and decided to approve this case as under:-			
	Item of Export			
	N Methyl Morpholine oxide 50%-----1 kg.			
	Item of Import			
	Morpholine----- 0.391 kg.			
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

100	Case No.:52/19/83-ALC1/2007	Party Name:PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED,	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00537/AM08/	RLA File :02/24/040/00072/AM08/	Lic.No/Date:0210101649 18.06.2007	Defer Date:29.08.2007
	Decision :			

101	Case No.:67/19/83-ALC1/2007	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00585/AM08/	RLA File :03/94/040/00259/AM08/	Lic.No/Date:0310432915 18.06.2007	Defer Date:29.08.2007
	Decision :			

	Case No.:68/19/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
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102	HQ File :01/83/050/00586/AM08/	RLA File :03/94/040/00245/AM08/	Lic.No/Date:0310432924 18.06.2007	Defer Date:29.08.2007
Decision :				

103	Case No.:69/19/83-ALC1/2007	Party Name:INDOKEM LTD.[FORMERLY KNOWN AS KHATAU JUNKER LTD.]	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00588/AM08/	RLA File :03/94/040/00219/AM08/	Lic.No/Date:0310432926 18.06.2007	Defer Date:29.08.2007
	Decision :			

104	Case No.:71/19/83-ALC1/2007	Party Name:ASSOCIATE EXPORTS,	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00597/AM08/	RLA File :03/94/040/00239/AM08/	Lic.No/Date:0310432998 18.06.2007	Defer Date:29.08.2007
	Decision :			

105	Case No.:13/19/83-ALC1/2007	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Case Approved
	HQ File :01/83/050/00601/AM08/	RLA File :03/94/040/00281/AM08/	Lic.No/Date:0310433116 19.06.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/23/2007/Ch.III dated 5.3.2007 and decided to approve this case as under:- Item of Export N Methyl Morpholine oxide 50%-----1 kg. Item of Import			

Morpholine----- 0.391 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

106	Case No.:14/19/83-ALC1/2007	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Case Approved
	HQ File :01/83/050/00602/AM08/	RLA File :03/94/040/00282/AM08/	Lic.No/Date:0310433119 19.06.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/23/2007/Ch.III dated 5.3.2007 and decided to approve this case as under:-			
	Item of Export			
	N Methyl Morpholine oxide 50%-----1 kg.			
	Item of Import			
	Morpholine----- 0.391 kg.			
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

107	Case No.:55/19/83-ALC1/2007	Party Name:INDIAN ADDITIVES LIMITED	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00543/AM08/	RLA File :04/24/040/00044/AM08/	Lic.No/Date:0410090032 19.06.2007	Defer Date:29.08.2007
	Decision :			

	Case No.:56/19/83-ALC1/2007	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
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108	HQ File :01/83/050/00545/AM08/	RLA File :08/24/040/00070/AM08/	Lic.No/Date:0810065476 19.06.2007	Defer Date:29.08.2007
	Decision :			

109	Case No.:73/19/83-ALC1/2007	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00604/AM08/	RLA File :03/95/040/00226/AM08/	Lic.No/Date:0310433197 19.06.2007	Defer Date:29.08.2007
Decision :				

110	Case No.:112/19/83-ALC1/2007	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00735/AM08/	RLA File :03/95/040/01647/AM07/	Lic.No/Date:0310433295 20.06.2007	Defer Date:29.08.2007
Decision :				

111	Case No.:63/19/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00570/AM08/	RLA File :17/24/040/00032/AM08/	Lic.No/Date:1710001673 20.06.2007	Defer Date:29.08.2007
Decision :				

112	Case No.:113/19/83-ALC1/2007	Party Name:SARNA CHEMICALS PVT.LTD.	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00738/AM08/	RLA File :03/95/040/00256/AM08/	Lic.No/Date:0310433451 21.06.2007	Defer Date:29.08.2007
Decision :				

113	Case No.:59/19/83-ALC1/2007	Party Name:MELZER CHEMICALS PVT. LTD	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00558/AM08/	RLA File :31/24/040/00091/AM08/	Lic.No/Date:3110029600 21.06.2007	Defer Date:29.08.2007
	Decision :			

114	Case No.:114/19/83-ALC1/2007	Party Name:HIKAL LIMITED	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00740/AM08/	RLA File :03/94/040/00280/AM08/	Lic.No/Date:0310433487 22.06.2007	Defer Date:29.08.2007
	Decision :			

115	Case No.:115/19/83-ALC1/2007	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00741/AM08/	RLA File :03/95/040/00264/AM08/	Lic.No/Date:0310433499 22.06.2007	Defer Date:29.08.2007
	Decision :			

116	Case No.:58/19/83-ALC1/2007	Party Name:BODAL CHEMICALS LTD	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00556/AM08/	RLA File :08/24/040/00079/AM08/	Lic.No/Date:0810065529 22.06.2007	Defer Date:29.08.2007
	Decision :			

117	Case No.:60/19/83-ALC1/2007	Party Name:BODAL CHEMICALS LTD	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00566/AM08/	RLA File :08/24/040/00081/AM08/	Lic.No/Date:0810065541 22.06.2007	Defer Date:29.08.2007

Decision :

118	Case No.:61/19/83-ALC1/2007	Party Name:SIDDHI VINA YAKA SPECHEM PVT.LTD.,	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00567/AM08/	RLA File :07/24/040/00184/AM08/	Lic.No/Date:0710052125 22.06.2007	Defer Date:29.08.2007
	Decision :			

119	Case No.:62/19/83-ALC1/2007	Party Name:SIDDHI VINA YAKA SPECHEM PVT.LTD.,	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00568/AM08/	RLA File :07/24/040/00183/AM08/	Lic.No/Date:0710052126 22.06.2007	Defer Date:29.08.2007
	Decision :			

120	Case No.:64/19/83-ALC1/2007	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00572/AM08/	RLA File :09/24/040/00107/AM08/	Lic.No/Date:0910030653 25.06.2007	Defer Date:29.08.2007
	Decision :			

121	Case No.:82/19/83-ALC1/2007	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00641/AM08/	RLA File :03/95/040/00229/AM08/	Lic.No/Date:0310433835 25.06.2007	Defer Date:29.08.2007
	Decision :			

	Case No.:83/19/83-ALC1/2007	Party Name:SUMITOMO CHEMICAL INDIA PRIVATE LIMITED	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
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122	HQ File :01/83/050/00643/AM08/	RLA File :03/95/040/01529/AM07/	Lic.No/Date:0310433838 25.06.2007	Defer Date:29.08.2007
	Decision :			

123	Case No.:85/19/83-ALC1/2007	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deferred and Re-indexed
	HQ File :01/83/050/00646/AM08/	RLA File :03/95/040/00281/AM08/	Lic.No/Date:0310433842 25.06.2007	Defer Date:29.08.2007
	Decision :			

124	Case No.:86/19/83-ALC1/2007	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deferred and Re-indexed
	HQ File :01/83/050/00647/AM08/	RLA File :03/95/040/00280/AM08/	Lic.No/Date:0310433844 25.06.2007	Defer Date:29.08.2007
	Decision :			

125	Case No.:116/19/83-ALC1/2007	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deferred and Re-indexed
	HQ File :01/83/050/00748/AM08/	RLA File :03/95/040/01442/AM07/	Lic.No/Date:0310433951 26.06.2007	Defer Date:29.08.2007
	Decision :			

126	Case No.:117/19/83-ALC1/2007	Party Name:RALLIS INDIA LIMITED	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deferred and Re-indexed
	HQ File :01/83/050/00749/AM08/	RLA File :03/95/040/00257/AM08/	Lic.No/Date:0310433963 26.06.2007	Defer Date:29.08.2007
	Decision :			

127	Case No.:118/19/83-ALC1/2007	Party Name:RALLIS INDIA LIMITED	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00750/AM08/	RLA File :03/95/040/00266/AM08/	Lic.No/Date:0310433975 26.06.2007	Defer Date:29.08.2007
	Decision :			

128	Case No.:119/19/83-ALC1/2007	Party Name:SARNA CHEMICALS PVT.LTD.	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00751/AM08/	RLA File :03/95/040/00271/AM08/	Lic.No/Date:0310433982 26.06.2007	Defer Date:29.08.2007
	Decision :			

129	Case No.:120/19/83-ALC1/2007	Party Name:SARNA CHEMICALS PVT.LTD.	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00752/AM08/	RLA File :03/95/040/00284/AM08/	Lic.No/Date:0310433993 26.06.2007	Defer Date:29.08.2007
	Decision :			

130	Case No.:72/19/83-ALC1/2007	Party Name:SHARP STATIONERY PRODUCTS	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00599/AM08/	RLA File :08/24/040/00215/AM07/	Lic.No/Date:0810065602 26.06.2007	Defer Date:29.08.2007
	Decision :			

131	Case No.:121/19/83-ALC1/2007	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00767/AM08/	RLA File :03/95/040/00237/AM08/	Lic.No/Date:0310434122 27.06.2007	Defer Date:29.08.2007

Decision :

132	Case No.:74/19/83-ALC1/2007	Party Name:SUNRISE INDUSTRIES (INDIA) LTD	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00609/AM08/	RLA File :34/24/040/00065/AM08/	Lic.No/Date:3410019076 27.06.2007	Defer Date:29.08.2007
	Decision :			

133	Case No.:75/19/83-ALC1/2007	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00611/AM08/	RLA File :05/24/040/00243/AM08/	Lic.No/Date:0510205497 27.06.2007	Defer Date:29.08.2007
	Decision :			

134	Case No.:76/19/83-ALC1/2007	Party Name:RIDDHI PHARMA	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00617/AM08/	RLA File :34/24/040/00020/AM08/	Lic.No/Date:3410019077 28.06.2007	Defer Date:29.08.2007
	Decision :			

135	Case No.:77/19/83-ALC1/2007	Party Name:MAHA VIR INTERMEDIATES	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00619/AM08/	RLA File :52/24/040/00005/AM08/	Lic.No/Date:5210021769 28.06.2007	Defer Date:29.08.2007
	Decision :			

	Case No.:88/19/83-ALC1/2007	Party Name:BLUE CIRCLE SPECIALITY CHEMICALS PVT. LTD.,	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
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136	HQ File :01/83/050/00656/AM08/	RLA File :03/94/040/00288/AM08/	Lic.No/Date:0310434322 28.06.2007	Defer Date:29.08.2007
Decision :				

137	Case No.:89/19/83-ALC1/2007	Party Name:INDOKEM LTD.[FORMERLY KNOWN AS KHATAU JUNKER LTD.]	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00657/AM08/	RLA File :03/94/040/00165/AM08/	Lic.No/Date:0310434343 28.06.2007	Defer Date:29.08.2007
	Decision :			

138	Case No.:95/19/83-ALC1/2007	Party Name:RAVI DYEWARE CO.LTD.,	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00679/AM08/	RLA File :03/95/040/00287/AM08/	Lic.No/Date:0310434496 29.06.2007	Defer Date:29.08.2007
	Decision :			

139	Case No.:122/19/83-ALC1/2007	Party Name:RATNAGIRI CHEMICALS PVT. LTD.	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00786/AM08/	RLA File :03/95/040/00275/AM08/	Lic.No/Date:0310434644 02.07.2007	Defer Date:29.08.2007
	Decision :			

140	Case No.:79/19/83-ALC1/2007	Party Name:MDB CHEMICALS (INDIA) PVT.LTD.	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00635/AM08/	RLA File :31/21/040/00085/AM08/	Lic.No/Date:3110029716 02.07.2007	Defer Date:29.08.2007
	Decision :			

141	Case No.:80/19/83-ALC1/2007	Party Name:MDB CHEMICALS (INDIA) PVT.LTD.	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00636/AM08/	RLA File :31/21/040/00084/AM08/	Lic.No/Date:3110029717 02.07.2007	Defer Date:29.08.2007
	Decision :			

142	Case No.:81/19/83-ALC1/2007	Party Name:ARCHIES LTD.	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00637/AM08/	RLA File :05/24/040/00253/AM08/	Lic.No/Date:0510205640 02.07.2007	Defer Date:29.08.2007
	Decision :			

143	Case No.:84/19/83-ALC1/2007	Party Name:KAJARIA CERAMICS LTD	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00644/AM08/	RLA File :05/24/040/00056/AM08/	Lic.No/Date:0510205699 03.07.2007	Defer Date:29.08.2007
	Decision :			

144	Case No.:87/19/83-ALC1/2007	Party Name:AQUAPHARM CHEMICALS PVT.LIMITED	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00651/AM08/	RLA File :31/24/040/00103/AM08/	Lic.No/Date:3110029727 03.07.2007	Defer Date:29.08.2007
	Decision :			

145	Case No.:90/19/83-ALC1/2007	Party Name:SAUDAGAR INTERNATIONAL EXPORTS	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00659/AM08/	RLA File :32/24/040/00011/AM08/	Lic.No/Date:3210035723 03.07.2007	Defer Date:29.08.2007

Decision :

146	Case No.:91/19/83-ALC1/2007	Party Name:MANAKSIA LTD.(FORMERLY HINDUSTHAN SEALS LTD.)	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00663/AM08/	RLA File :02/24/040/00093/AM08/	Lic.No/Date:0210102132 04.07.2007	Defer Date:29.08.2007
	Decision :			

147	Case No.:92/19/83-ALC1/2007	Party Name:AQUAPHARM CHEMICALS PVT.LIMITED	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00670/AM08/	RLA File :31/24/040/00098/AM08/	Lic.No/Date:3110029746 04.07.2007	Defer Date:29.08.2007
	Decision :			

148	Case No.:93/19/83-ALC1/2007	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHEM	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00673/AM08/	RLA File :05/24/040/00171/AM08/	Lic.No/Date:0510205792 05.07.2007	Defer Date:29.08.2007
	Decision :			

149	Case No.:94/19/83-ALC1/2007	Party Name:CIBA SPECIALTY CHEMICALS (INDIA) LTD.	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00676/AM08/	RLA File :17/24/040/00041/AM08/	Lic.No/Date:1710001691 05.07.2007	Defer Date:29.08.2007
	Decision :			

	Case No.:96/19/83-ALC1/2007	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
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150	HQ File :01/83/050/00682/AM08/	RLA File :08/24/040/00045/AM08/	Lic.No/Date:0810065810 06.07.2007	Defer Date:29.08.2007
Decision :				

151	Case No.:97/19/83-ALC1/2007	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deferred and Re-indexed
	HQ File :01/83/050/00683/AM08/	RLA File :31/24/040/00115/AM08/	Lic.No/Date:3110029762 06.07.2007	Defer Date:29.08.2007
	Decision :			

152	Case No.:98/19/83-ALC1/2007	Party Name:SINGH PLASTICISERS & RESINS (I) PVT.LTD.	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deferred and Re-indexed
	HQ File :01/83/050/00684/AM08/	RLA File :05/24/040/00277/AM08/	Lic.No/Date:0510205883 06.07.2007	Defer Date:29.08.2007
	Decision :			

153	Case No.:123/19/83-ALC1/2007	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deferred and Re-indexed
	HQ File :01/83/050/00789/AM08/	RLA File :03/95/040/00311/AM08/	Lic.No/Date:0310435348 09.07.2007	Defer Date:29.08.2007
	Decision :			

154	Case No.:124/19/83-ALC1/2007	Party Name:SANJAY SALES CORPORATION	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deferred and Re-indexed
	HQ File :01/83/050/00791/AM08/	RLA File :03/95/040/00154/AM08/	Lic.No/Date:0310435350 09.07.2007	Defer Date:29.08.2007
	Decision :			

155	Case No.:125/19/83-ALC1/2007	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00792/AM08/	RLA File :03/95/040/01419/AM07/	Lic.No/Date:0310435352 09.07.2007	Defer Date:29.08.2007
	Decision :			

156	Case No.:126/19/83-ALC1/2007	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00793/AM08/	RLA File :03/95/040/00063/AM08/	Lic.No/Date:0310435354 09.07.2007	Defer Date:29.08.2007
	Decision :			

157	Case No.:127/19/83-ALC1/2007	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00794/AM08/	RLA File :03/95/040/01455/AM07/	Lic.No/Date:0310435355 09.07.2007	Defer Date:29.08.2007
	Decision :			

158	Case No.:128/19/83-ALC1/2007	Party Name:GARGI HUTTENES ALBERTUS PVT. LTD.,	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00795/AM08/	RLA File :03/94/040/00034/AM08/	Lic.No/Date:0310435368 09.07.2007	Defer Date:29.08.2007
	Decision :			

159	Case No.:129/19/83-ALC1/2007	Party Name:GITANJALI CHEMICALS PVT LTD	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00797/AM08/	RLA File :03/94/040/00315/AM08/	Lic.No/Date:0310435424 09.07.2007	Defer Date:29.08.2007

Decision :

160	Case No.:100/19/83-ALC1/2007	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00703/AM08/	RLA File :03/94/040/00343/AM08/	Lic.No/Date:0310435680 10.07.2007	Defer Date:29.08.2007
	Decision :			

161	Case No.:101/19/83-ALC1/2007	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00704/AM08/	RLA File :03/94/040/00347/AM08/	Lic.No/Date:0310435682 10.07.2007	Defer Date:29.08.2007
	Decision :			

162	Case No.:102/19/83-ALC1/2007	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00710/AM08/	RLA File :03/94/040/00252/AM08/	Lic.No/Date:0310435757 11.07.2007	Defer Date:29.08.2007
	Decision :			

163	Case No.:103/19/83-ALC1/2007	Party Name:A VIK PHARMACEUTICAL LTD.,	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00712/AM08/	RLA File :03/94/040/00198/AM08/	Lic.No/Date:0310435816 11.07.2007	Defer Date:29.08.2007
	Decision :			

	Case No.:104/19/83-ALC1/2007	Party Name:SARNA CHEMICALS PVT.LTD.	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed

164	HQ File :01/83/050/00713/AM08/	RLA File :03/95/040/00328/AM08/	Lic.No/Date:0310435865 11.07.2007	Defer Date:29.08.2007
Decision :				

165	Case No.:105/19/83-ALC1/2007	Party Name:SARNA CHEMICALS PVT.LTD.	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deferred and Re-indexed
	HQ File :01/83/050/00714/AM08/	RLA File :03/95/040/00335/AM08/	Lic.No/Date:0310435866 11.07.2007	Defer Date:29.08.2007
	Decision :			

166	Case No.:99/19/83-ALC1/2007	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deferred and Re-indexed
	HQ File :01/83/050/00696/AM08/	RLA File :08/24/040/00278/AM07/	Lic.No/Date:0810065897 11.07.2007	Defer Date:29.08.2007
	Decision :			

167	Case No.:106/19/83-ALC1/2007	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deferred and Re-indexed
	HQ File :01/83/050/00715/AM08/	RLA File :03/95/040/00329/AM08/	Lic.No/Date:0310435923 12.07.2007	Defer Date:29.08.2007
	Decision :			

168	Case No.:107/19/83-ALC1/2007	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deferred and Re-indexed
	HQ File :01/83/050/00716/AM08/	RLA File :03/95/040/00330/AM08/	Lic.No/Date:0310435929 12.07.2007	Defer Date:29.08.2007
	Decision :			

169	Case No.:108/19/83-ALC1/2007	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00719/AM08/	RLA File :03/94/040/00379/AM08/	Lic.No/Date:0310435969 12.07.2007	Defer Date:29.08.2007
	Decision :			

170	Case No.:109/19/83-ALC1/2007	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00720/AM08/	RLA File :03/95/040/00350/AM08/	Lic.No/Date:0310435974 12.07.2007	Defer Date:29.08.2007
	Decision :			

171	Case No.:130/19/83-ALC1/2007	Party Name:PAB ORGANICS PVT.LTD,	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00799/AM08/	RLA File :34/24/040/00076/AM08/	Lic.No/Date:3410019236 19.07.2007	Defer Date:29.08.2007
	Decision :			

172	Case No.:15/19/83-ALC1/2007	Party Name:LUBRIZOL INDIA PRIVATE LIMITED	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00817/AM08/	RLA File :03/95/040/00384/AM08/	Lic.No/Date:0310436718 19.07.2007	Defer Date:19.09.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.9.2007.			

173	Case No.:133/19/83-ALC1/2007	Party Name:HIGH POLYMER LABS LTD.	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00847/AM08/	RLA File :05/24/040/00309/AM08/	Lic.No/Date:0510206621 23.07.2007	Defer Date:29.08.2007

Decision :

174	Case No.:134/19/83-ALC1/2007	Party Name:KAMAL RUBPLAST INDUSTRIES (P) LTD.	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00848/AM08/	RLA File :05/24/040/00282/AM08/	Lic.No/Date:0510206636 23.07.2007	Defer Date:29.08.2007
	Decision :			

175	Case No.:16/19/83-ALC1/2007	Party Name:LUBRIZOL INDIA PRIVATE LIMITED	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00818/AM08/	RLA File :03/95/040/00396/AM08/	Lic.No/Date:0310437074 23.07.2007	Defer Date:19.09.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.9.2007.			

176	Case No.:17/19/83-ALC1/2007	Party Name:JOHNSON MATTHEY CHEMICALS INDIA PVT. LTD.	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00824/AM08/	RLA File :03/94/040/01513/AM07/	Lic.No/Date:0310437181 23.07.2007	Defer Date:19.09.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.9.2007.			

177	Case No.:131/19/83-ALC1/2007	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00827/AM08/	RLA File :03/95/040/00219/AM08/	Lic.No/Date:0310437236 24.07.2007	Defer Date:29.08.2007
	Decision :			

178	Case No.:132/19/83-ALC1/2007	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00828/AM08/	RLA File :03/95/040/00386/AM08/	Lic.No/Date:0310437237 24.07.2007	Defer Date:29.08.2007
	Decision :			

179	Case No.:135/19/83-ALC1/2007	Party Name:INTERNATIONAL PRINT-O- PAC LTD	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00867/AM08/	RLA File :05/24/040/00363/AM08/	Lic.No/Date:0510207018 31.07.2007	Defer Date:29.08.2007
	Decision :			

180	Case No.:136/19/83-ALC1/2007	Party Name:INTERNATIONAL PRINT-O- PAC LTD	Meet No/Date:19/83-ALC1/2007 22.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00883/AM08/	RLA File :05/24/040/00370/AM08/	Lic.No/Date:0510207162 03.08.2007	Defer Date:29.08.2007
	Decision :			

Date:05.10.2007

Place:New Delhi

S.S.Mohan

Foreign Trade Development Officer